GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI, OFFICE OF THE COMMISSIONER OF EXCISE, ENTT. & LUXURY TAX, L-BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002

No.F.1/Ex/PQ/2021-22/2598

Dated: 3012.2021

To,

The Deputy Secretary (Question Branch) Delhi Vidhan Sabha Secretariat, Govt. of NCT of Delhi, Old Secretariat, Delhi-110054.

Sub: Reply with respect to Starred Question No.40 raised by Sh. Anil Kumar Bajpai.

Sir,

Please refer to your letter No.F11(B-1) VI/2020-25/VSS/PB/280 dated 25.12.2021 on the subject cited above. I am to enclose herewith reply of the above mentioned question.

This issues with the prior approval of the Competent Authority.

Encl: As above.

ASSISTANT COMMISSIONER (PQ)

उत्तर देने के लिए निर्धारित प्रपन्न

विभाग का नाम : आबकारी, मनोरंजन, विलासिता विभाग, राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार विभाग का पता : एल एंड एन ब्लॉक, विकास भवन, आई. पी. एस्टेट, नई दिल्ली—110002

वारांकित प्रश्नों की संख्या :- 40

दिनांक : 04.01.2022

प्रश्नकर्त्ता का नाम : श्री अनिल कुमार बाजपेयी

क्या माननीय उप गुख्यमंत्री यह बताने की कृपा करेंगें कि :

प्रश्न	शंजध
(क) नई आबकारी नीति 2021—22 के अनुसार आज तक खोली गई शराब की दुकानों का विवरण;	नई आबकरी नीति 2021—22 के तहत दिनांक 27 दिसंबर 2021 तक दिल्ली में खोली गई दुकानों की संख्या 501 है, इनका विवरण अनुलग्नक 'अ' पर संलग्न है।
(ख) नई नीति के अनुसार शराब की दुकान खोलने के लिए क्या गानवंड, नियम व शर्ते हैं;	शराब की दुकान खोलने के लिए मानदंड, नियम एवं शर्ते, एक्साइज नीति 2021—22 में वर्णित हैं। एक्साइज नीति 2021—22 की प्रति अनुलग्नक 'ब' पर संलग्न है।
(ग) इन दुकानों के स्वामित्व के संबंध में विवरण उपलब्ध कराएँ;	वांछित जानकारी अनुलग्नक 'स' पर संलग्न है।
(ध) उन दुकानों का विवरण दें जो स्कूलों या धार्गिक स्थलों के समीप खोली गई हैं;	दिल्ली आबकरी नियम 2010 के नियम 51(1) के अंतर्गत कोई भी दुकान निम्नलिखित रथानों से सौ मीटर की दूरी पर नहीं खोली जा सकती — (अ) प्रमुख शैक्षणिक संस्थान (सरकारी मान्यता प्राप्त उच्च माध्यगिक, उच्चतर माध्यगिक विद्यालय, महाविद्यालय एवं उच्च शिक्षण संस्थान) (ब) धार्मिक स्थान (पक्का ढांचा जिसका क्षेत्रफल 400 वर्गफीट से ज्यादा हो) (स) पचास विस्तर और उससे अधिक बिस्तर वाले अस्पताल;
(ड.) ईरट आजाद नगर, गांधी नगर विधानरागा क्षेत्र में हाल में खोली गई हैं दुकानों का विवरण क्या है; और	कोई भी दुकान इन नियमों के विरुद्ध नहीं खोली गई है। ईस्ट आजाद नगर, गांधी नगर विधानसभा क्षेत्र में कोई दुकान नहीं खोली गई है, जबिक एक दुकान जो कि वेस्ट आजाद नगर, रघुवरपुरा में 233-A&11/233, प्लॉट नंबर
(व) ये दुकानें रकूलों व धार्गिक स्थलों से कितनी दूरी पर हैं?	41 और 47 वेस्ट आजाद नगर रघुवरपुरा शहादरा, दिल्ली में खोली गई है। दिल्ली आबकारी नियम 2010 के नियम 51(1) के अंतर्गत, इस दुकान के सौ मीटर के दायरे में कोई भी मंदिर नहीं पाया गया है (जिसका क्षेत्रफल 400 वर्ग फीट या इससे ज्यादा हो) तथा ना ही कोई भी प्रमुख शैक्षणिक संस्थान (सरकारी मान्यता प्राप्त) पाया गया। इस दुकान के सौ मीटर के दायरे में कोई भी प्रमुख शैक्षणिक संस्थान (सरकारी मान्यता प्राप्त) भी नहीं पाया गया है।

हरताक्षर

आयुक्त (आबकारी)

ARAVA GOPI KRISHNA

Commissioner Excise
Entt. & Luxury Tax
Govt. of NCT of Delhi
Vikas Bhawan, New Delhi-2

~ L		ZONE NAME	WARD NO	WARD NAME		31
_		ZONE-1	067-S		ADDRESS LINE 1	ADDRESS.
_			067-S		28, GROUND AND BASEMENT,	ADDRESS LINE 2 OMMUNITY CENTRE, SAKET
_			067-S	LADO SARAI		DLF SOUTH COURT, SAKET
_	4	ZONE-1	022-N			AKET, NEW DELHI
			067-S	LADO SARAI	1. 10.030, GROUND FLOOR, CSC MIG HOLISING	POCKET-C, JAHANGIRPURI,
			103-S		TO WILL GROUND FLOOR, SUIJARE UNE MAIL	DISTRICT CENTRE, SAKET
_			067-S		1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 -	
			080-S	PUSHP VIHAR	SHOP NO. 11, GROUND FLOOR, FIRST FLOOR & SECOND FLOOR, SHOP NO. 12 & 13, SECTOR - V,	CSC DDA MARKET, LADO SARAI
_		ZONE-1	040-E	MAUJPUR	SHOP NO. 190/5, MAIN ROAD,	PUSHP VIHAR, NEW DELHI
_	10	ZONE-1	039-E	WELCOME COLONY	SHOD NO 2/224 OLD THE	MAUJPUR (;
		ZONE-1	080-S	PUSHP VIHAR	SHOP NO. 4 E.S. C. CROUNE TO THE	WEST ROHTASH NAGAR, SHAHDARA
L	12	ZONE-1	052-N	LAKSHMI PARK	STOP NO. 4,5 & 6, GROUND FLOOR,	SECTOR-3, PUSHP VIHAR, M.B ROAD
			067-S	LADO SARAI	SHOP NO. 8 COSTANT	NEW DELHI
L		ZONE-1	021-N	JAHANGIR PURI	SHOP NO. C-1903, 1998 & 1999,	CSC DDA MARKET, LADO SARAI
		ZONE-1	039-E	WELCOME COLONY	31101 NO. C-1903, 1998 & 1999,	GROUND FLOOR, JAHANGIRPURI
L	16	ZONE-1	039-E	WELCOME COLONY	SHOP NO. G - 39, PLOT NO. 813/1, G.T ROAD	SHAHDARA
L	17	ZONE-1	067-S	LADO SARAI	SHOP NO. G-7 & G-8, PLOT NO. 813/1,	G.T. ROAD, SHAHDARA
L	18	ZONE-2	018-E	ANAND VIHAR	SHOP NO. GF-06, MGF METROPOLITAN MALL,	SAKET
	19	ZONE-2	015-E	SHAKARPUR	G2,G3,G5, NEELKANTH CHAMBER-3 & G2,G3 AJNARA COMPLEX	
	20	ZONE-2	007-S	VISHNU GARDEN	GROUND & 1ST FLOOR OF DA-1	VIKAS MARG, SHAKARPUR
	21	ZONE-2	015-E	SHAKARPUR	PLOT NO. B-1/83/84, KHASRA NO. 23/2 PROPERTY NO. C 46 A, GROUND FLOOR	KHYALA VILLAGE, VISHNU GARDEN
L	22	ZONE-2	015-E	SHAKARPUR	R-19	SOUTH GANESH NAGAR
L		ZONE-2	018-E	ANAND VIHAR	SHOP NO. 1,2,3,4,5, PARMESH COMPLEX 1, PLOT NO. 5	VIKAS MARG, SHAKARPUR
L		ZONE-2	101-S	SARITA VIHAR	SHOP NO. 31, 32, 41, 42, LSC	KARKARDOOOMA COMMUNITY CENTRE
_		ZONE-2	074-S	DAKSHIN PURI	SHOP NO. 6, 8, 10, 11, LSC	NEW FRIENDS COLONY
L		ZONE-2	015-E	SHAKARPUR	U 60 UPADHAYAY BLOCK	MADANGIR
L		ZONE-2	015-E	SHAKARPUR	U-68, UPADHAYAY BLOCK	SHAKARPUR
L	28	ZONE-2	101-S	SARITA VIHAR	UNIT NO. 17, 18, GROUND FLOOR, LIVING STYLE MALL	SHAKARPUR
	>29	ZONE-2	101-S	SARITA VIHAR	UNIT NO. 3, 4, 5, 6, POCKET 6	POCKET 6, JASOLA VIHAR
L	30	ZONE-2	018-E	ANAND VIHAR	UNIT NO. G-7. G-8. GROUND FLOOR SACAR SUCCESSION	JASOLA
L	31	ZONE-3	076-N	SANGAM PARK	UNIT NO. G-7, G-8, GROUND FLOOR, SAGAR CHAMBER, PLOT N . D 2, GROUND FLOOR, RANA PRATAP BAGH	OLSC SAINI ENCLAVE, VIKAS MARG
	32	ZONE-3	076-N	SANGAM PARK	G-31, 33, 34, 60, VARDHMAN FORTUNE MALL	SANGAM PARK
. L	33	ZONE-3	012-S	KESHOPUR	GROUND SLOOP & PASSATS SALE OF	GT KARNAL ROAD
12	34	ZONE-3	006-S	TAGORE GARDEN	GROUND FLOOR & BASEMENT, G19,20	COMMUNITY CENTRE, VIKASPURI
37,50	35	ZONE-3	020-S	VIKASPURI	PLOT NO. 183, 184	SHYAMA PRASAD MUKHERJEE PARK
. $acksquare$	36	ZONE-3	020-S	VIKASPURI	PROPERTY NO. 43, 44, NEW MUNICIPAL NO. WZ-198-B	UTTAM NAGAR BLOCK B, MAIN NAJAFGARH ROAD
		ZONE-3	103-N	INDER PURI	SHOP NO. 1,2,3, PLOT NO. 6, LSC	BODELLA PHASE 2, VIKASPURI
		ZONE-3	103-N	INDER PURI	SHOP NO. 106, 107, GROUND FLOOR	NEW RAJINDER NAGAR
			002-E	TRILOKPURI-EAST	SHOP NO. 136, SHANKAR ROAD	NEW RAJINDER NAGAR
			009-S	SUBHASH NAGAR	SHOP NO. 4/127, 4/163, 4/164, 4/165, 4/166	TRILOKPURI
			086-S	GREATER KAILASH	2/347 G/F SHOP	SUBHASH NAGAR
			013-N	MALKA GANJ	37, GROUND FLOOR, COMMUNITY CENTER	EAST OF KAILASH
			013-14	ININEWA CAMI	3972, GROUND FLOOR	ROSHANARA ROAD

Store Door

	43 ZONE-4 44 ZONE-4	013-N	MALKA GANJ	51/0/15 HARRING	
		075-S	TIGRI	5149/15, HARPHOOL SINGH BUILDING	
_	45 ZONE-4 46 ZONE-4	086-S	GREATER KAILASH	DASEMENT AND GROUND FLOOR BY	CLOCK TOWER
-		086-S	GREATER KAILASH	BUILDING NO 17, GROUND FLOOR AND BASEMENT	. ¢A-BLOCK, DEVLI EXTENSION
-	47 ZONE-4	086-S	GREATER KAILASH	TI, SANI NAGAR	FANCHSHEEL SHOPPING CENTRE
-	48 ZONE-4	054-E	SABOLI	HS-36	INEAR EAST OF KAILASH
_	49 ZONE-4	054-E	SABOLI	KHASRA NO. 11,10/2, NEW MANDOLI INDUSTRIAL AREA	KAILASH COLONY MARKET
_	50 ZONE-4	066-N	RANI BAGH		MANDOLI SABOLI
_	51 ZONE-4	075-S	TICDI	LG-3&4, PLOT NO. 18 & PLOT NO. 18	VILLAGE MANDOLI
_	52 ZONE-4	086-S	GREATER KAILASH	PROPERTY NO. A 388, MANGAL BAZAR ROAD, VILLAGE TIGRI	ROAD NO AA BITANA SUS
_	53 ZONE-4	009-S	SUBHASHANA SH	PROPERTY NO.46, BASEMENT & GROUND FLOOR, DDA SHOPPIN SHOP NO 1 GROUND FLOOR AND FIRST FLOOR SHOP NO 15 CONMUNICATIONS SHOP NO 15 COMMUNICATIONS SHOP NO 15 COMMUNICATIONS SHOP NO 15 COMMUNICATIONS SHOP NO 15 COMMUNICATIONS	TEHSIL MEHRAULI, SANGAM VIHAR
	54 ZONE-4	009-S	SUBHASH NAGAR	SHOP NO 1 GROUND FLOOR AND FIRST FLOOR	ZAMRUDPUR GREATER KANASHA
	55 ZONE-4	009-S	SUBHASH NAGAR	SHOP NO 15,COMMUNITY CENTRE	COMMUNITY CENTER MANAGEMENT
	56 ZONE-4	009-S	SUBHASH NAGAR	SHOP NO. 1.2.3.8. SHOP NO. 120	COMMUNITY CENTER, MAYAPURI PHASE-1
_	57 ZONE-4	013-N	SUBHASH NAGAR	SHOP NO. 1,2,3 & SHOP NO. 101 FIRST FLOOR, SITUATED AT 288	G-8 AREA BAICURE
_	58 ZONE-4	060-N	MALKA GANJ	SHOP NO. 16.8.17. 0220	MAYARURI INDUSTRIA
_	59 ZONE-5		ROHINI-I	SHOP NO. 16 & 17, GROUND FLOOR	MAYAPURI INDUSTRIAL AREA, PHASE II
-	60 ZONE-5	086-N	AJMERI GATE	SHOP NO. B-72,B-73,B-74,B-90,GROUND FLOOR, NORTH EX MAI 5274, GF, MEZZANINE FLOOR.	SECTOR O. D. C.
-		091-N	RAM NAGAR	5274, GF, MEZZANINE FLOOR,	G P POAR
-	61 ZONE-5	016-E	PANDAV NAGAR	MUNICIPAL NO.10812 TO 10816 PLOT NO.5&6, GF	G.B.ROAD
-	62 ZONE-5	050-N	PEERA GARHI	I. 201 NO 33 ON GROUND FLOOR	NABI KARIM, JHANDEWALAN ROAD
_	63 ZONE-5	065-S	R.K. PURAM	S-1/1,S-1/2,S-1/3, PVC MARKET	STIUATED AT PANDAV NAGAR
_	64 ZONE-5	035-E	DILSHAD GARDEN	SHOP NO 2&3, CSC VASANT PALACE MARKET	JWALAPURI
_	65 ZONE-5	091-N	RAM NAGAR	ISHOP NO 27,28,29 CSC POCKET F	MALAI MANDIR, RKPURAM, SEC 6
_	66 ZONE-5	065-S	R.K. PURAM	SHOP NO 35, ARAKASHAN ROAD	GTB ENCLAVE, NANDNAGRI
	67 ZONE-5	050-N	PEERA GARHI	SHOP NO 6,7,8,9 GF, SECTOR 12 MARKET	PAHARGANJ
	68 ZONE-5	016-E		ISHOP NO I-14 GROUND FLOOR DSIDE COMPLEX	RKPURAM
	69 ZONE-5	086-N	PANDAV NAGAR	3HOP NO-145/62 KHASRA NO 867/868/860	ROHTAK ROAD NEAR UDYOG NAGAR METRO ST
	70 ZONE-5	050-N	AJMERI GATE	SHOP NO-2/2A, GF UNIVERSAL BUILDING	VILLAGE MANDAWALI FAZILPUR WARD NO 165
_	71 ZONE-5		PEERA GARHI	SHOP NO-26,27,28,29,32 GF CSC	ASAF ALI ROAD
-	72 ZONE-5	066-S	MUNIRKA	SHOP NO-FA-1 AND 2 PHASE ILLICO PRANT	GH 5&7 ZN G-17 PASCHIM VIHAR SITE I WARD 5
-	73 ZONE-5	035-E	DILSHAD GARDEN	SHOP NO-FA-1 AND 2 PHASE-II LSC DDA MARKET WARD NO 66 S SHOP NO1, 2,3,4,5,6 CSC AT CSA SCHEME NO 2010	MUNIRKA NEW DELHI
_		050-N	PEERA GARHI	SHOP NO1,,2,3,4,5,6 CSC AT CS4 SCHEME NO1011 SHOP NO15,15A,17,19	DILSHAD GARDEN
_	74 ZONE-5	035-E	DILSHAD GARDEN	SHOP NO24 25 C5 50 2 00	DMALL,PLOT NO D, PASCHIM VIHAR
_	75 ZONE-5	091-N	RAM NAGAR		
_	76 ZONE-5	050-N	PEERA GARHI	The state of the state of the property concerns	ARAKASHA ROAD, OUDAM SHARIE DAUARGAN
	77 ZONE-5	066-S	MUNIRKA	SHOPS BEARING NO 43 TO 45	GF ATTA CHAKKI SITUATED IN CSC AT GH-10/ G-
	78 ZONE-5	066-S	MUNIRKA		BHIKAJI CAMA PALACE
	79 ZONE-5	016-E	PANDAV NAGAR	UG18TO20, PLOT NO 5	BHIKAJI CAMA PALACE
_	80 ZONE-6	025-N		UNIT 9 LGF, PARSVNATH MALL	AKSHARDHAM METRO STATION
	81 ZONE-6	025-N	ROHINI-B	BG 05 &06 GROUND FLOOR	RG METRO ARCADE SEC 11 ROHINI
_			ROHINI-B	PLOT NO 5 & 6 G FL SERVICE CENTRE	OPP SEC 11 EXT DOWN IN DOWN
_	82 ZONE-6	025-N	ROHINI-B	PORTION OF GROUND FLOOR PLOT NO 10 SERVICE CENTRE	OPP SEC 11 EXT PSV-IV ROHINI
_	83 ZONE-6	054-S	PALAM	RZ-1/2 KHASRA NO. 68/11/2 MAIN ROAD	SECTOR 5, ROHINI
	84 ZONE-6	C33-S	MANGLAPURI	SHOP NO 1,2,3,4,5 & 6 GROUND FLOOR	RAJ NAGAR-1, PALAM COLONY
	85 ZONE-6	054-S	PALAM	SHOP NO 1,2&3 GROUND FLOOR, G-38 & G38A, PART OF KHASR.	POCKET 6, SECTOR 6, CSC NASIRPUR DWARKA

GLI SAKRAWATI, RANAJI I	GAHLAN PLAZA BLOT NO 625 COOLING	KAKRAULA	C-00-5	3005 0	
E NANGLI SAKRAWA OT NO 41 AND 47,			יחטר כי	COINE-8	
E NANGLI SAKRAW, OT NO 41 AND 47,	G-141	RAGHUBARPURA	027-E	ZONE 9	
1 - 1 - 1	A-96. GROUND FLOOR A BLOCK	RAGHUBARPURA	027-E		\mathcal{J}
1 - 1	A-27. COMMERCIAL BLOT	MANGOLPURI-B	055-N	ZONE-9	124
B NANGLI SAKRAWATI, RANAJI EN MAIN NAJAFGARH ROAD NAJAFGAR	233 A AND 11 (222 222)	RAGHUBARPURA	027-E	ZONE-9	123
	21/31 M COOK TO 20, VILLAGE NANGLI SAKRAW,	TIMARPUR	012-N	ZONE-9	122
	111/20 (1.6-1,2,3,9,10 & 11, GROUND FLOOR	NANGLI SAKRAWATI	034-S		121
SIDE PORTION OF SHOP NO. 18. GDDA MARKET CSC OF STORE OF THE DELHI	SHOP NO. 16, 17 & HALF BACK SIDE PORTION OF SH	DWARKA-B	038-S	120 ZONE-8	12
	SHOP NO. 14 TO 25	ROHINI-G	058-N	ZONE-8	119
OOR AND FIRST FLOOR	SHOP NO. 01,03 & 04 ON GROUND FLOOR AND FIRST FLOOR	MANGOLBLIBLA	054-N	ZONE-8	118
& F-6	SHOP NO G-5 & G-7 , F-2 F-3, F-4, F-5,	HASTSAI	021-S		117
	SHOP NO 127-128-129,	DALEOFORA	2-850	ZONE-8	116
	SHOP NO 101 FIRST FLOOR	PALLIBURA	005-F	ZONE-8	115
E PORTION OF SHOP SERVICE LANE SECTOR - 09 DWARKA	SHOP NO 06 AND APPROX HALF PORTION OF SHOP IN	IIASISAL	021-5	1 ZONE-8	114
10. 24,P	PROPERTY BEARING NO. 230 LOWER GROUND /BASENGAT	HACTCAL	021-5	ZONE-8	113
OF BILLTIE DEOCETATION SECTOR 20, DWARKA,	PORTION NOS.1,2 AND 3, PART	DWARE OF ORI-A	047-5	ZONE-8	112
SERVICE CENTER, SECTOR 20, DWARKA,	PLOT NO. 15, GROUND FLOOR, SERVICE CENTER	MANGO BLO	054-N	ZONE-8	111
CENTRE NO 26	PLOT NO. 139, GROUND FLOOR, SERVICE CENTRE	DWARKA D	038-S	ZONE-8	110
RE NO 11 FACILITY CENTED OPP TRANSPORT AUTHORITY BURARI ROAD JHARI	PLOT NO 11, GF SERVICE CENTRE NO 11 FACILITY	DWARKA B	038-5	ZONE-8	109
	KHARRA NO 32/1/1/1 MAIN ROAD BURARI	DALLIBLIBA	005-E	ZONE-8	108
1 NO B-Z	KH. NO. 136/21/1, 137/24,25, 138/4/1, 5/1	JHARODA	008-N	107 ZONE-8	10
NO B 3	GROUND FLOOR AND FIRST FLOOR OF SHOP NO B	THARODA THARODA	N-800	ZONE-8	106
	GROUND AND BASEMENT OF SHOP 6-02 TO 6 OF	DALLIBLIDA TOTALINI-G	005-E	ZONE-8	105
NISH TWIN BLAZA !!	G1,G2, F3, F4, F5, F6 & F7 MANISH TWIN BI AZA !!	BOUNT O	058-N	104 ZONE-8	10.
OUND FLOOR VARRIMAN CO. JAGATPURI CHOWK	G-8, G-9, G-10, G-23, G-24, GROUND FLOOR WAR	DWARKA B	038-S	103 ZONE-8	10
NO PA	PROPERTY NO 18/2 GR FL & FF RADHEY PURI EXTENSION	DWARKA-B	038-S	102 ZONE-8	10.
	KHASRA NO. 6/18, RAILWAY ROAD	KRISHNA NAGAR	021-E	101 ZONE-7	101
	H - 12	SAMAYPUR BADII	023-N	100 ZONE-7	
20.5	GROUND FLOOR KHASRA NO 573, EXTENDED PART 1	RAJA GARDEN	003-S	99 ZONE-7	99
	G-6,7 & 8 VARDHAMAN PLAZA PLOT NO CIRCUI AR BLOCK	SAMAYPUR BADLI	023-N	98 ZONE-7	98
	G-21 & G-22, GROUND FLOOR RATTAN PARK	SAMAYBI B BADI	023-N	97 ZONE-7	97
G	F-84 GROUND FLOOR INDUSTRIAL POCKET	RAJA GARDEN	003-S	96 ZONE-7	36
	D-151-A, KHASRA NO. 275/85 ABADI VIKAS MAD	RAIA GARDEN	003-S	ZONE-7	55
	CS/10 GROUND FLOOR, KRISHAN NAGAR	KISHAN KUN	013-E	ZUNE-7	34
	COLO, ROHINI BAWANA ROAD	KRISHNA NAGAR	021-E	ZONE-/	3 2
KRISHNA NAGAR	C-3 /3/10 20 GROUND FLOOR E-4/23,	SAMAYPUR BADLI	023-N	SONE 3	C2
	BASEMENT & CROUND FLOOR	KRISHNA NAGAR	177-E	ZONE-Z	92
VISHAL ENGLANDE COMPLEX, SEC -B, DDA MA	A-4 ISC GROUND FLOOR	NIMRI COLONY	074-10	ZONE-7	91
NO FLOOR AND UNIT NO F4 FIRST FUCSC 4 KONDIT GHAROT CENTRE, SEC 10, ROHINI	A-4, GROUND FLOOR	TACA GARCEN	074_N	ZONE-7	90
	UNIT NO. 7,8,11 & 12. GROUND ELOOP		003-5	89 ZONE-7	88
OSC NO 3, KONDIT GHABOTT SECTIONS	UNIT NO G-1D, GROUND FI DOR CITY CENTER	0 (0 1 kg-0	006-E	88 ZONE-6	88
	SHOP NOS 11,12,13, 20 GROUND ELCOP	RO AXOL	025-N	87 ZONE-6	87
		GE / 80 -	006-E	86 ZONE-6	86

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171 ZONE-11	1/0/20NE-11	159 ZONE-11	160 20NE 11	168 70NE-11	167 70NE-11	166 ZONE-11	165 ZONE-11	164 ZONE-10	163 ZONE-10	162 ZONE-10	TOT ZONE-TO	161 ZONE-10	160 ZONE 10	150 ZONE 10	15/ ZONE-10	156 ZONE-10	155 ZONE-10	154 ZONE-10	153 ZONE-10	152 ZONE-10	151 ZONE-10	150 ZONE-10	149 ZONE-10	148 ZONE-10	147 ZONE-10	146 ZONE-10	145 ZONE-10		143 ZONE-10	142 ZONE-10	141 ZONE-10	140 ZONE-9	139 ZONE-9	138 ZONE-9	137 ZONE-9	136 ZONE-9	135 ZONE-9	134 ZONE-9	133 ZONE-9	132 ZONE-9	131 ZONE-9	1301ZONE-9
043-S	043-S	002-S	093-N	003 N	000-10	006 N	006-N	018-5	064-N	067-N	018-5	067-N	034-E	067-N	064-N	018-S	028-N	027-S	064-N	037-S	027-S	027-S	037-S	057-S	034-E	057-5	018-S	067-N	077-5	057.5	027-5	035-5	2-560	012-N	S-550	N-550	012-N	012-N	055-2	034-5	027-E	S-550
	NAJAFGARH	PUNJABI BAGH	PAHAR GANJ	PAHAR GANJ	KAUIPUR	KAUTUK	NO DE LA CAN	MILAP NAGAR	PITAMPURA	PASCHIM VIHAR	MILAP NAGAR	PASCHIM VIHAR	NEW SEEMAPURI	PASCHIM VIHAR	PITAMPURA .	MILAP NAGAR	RITHALA	NAWADA	PITAMPURA	MATIALA	NAWADA	NAWADA	MATIALA	LAJPAT NAGAR	NEW SEEMADIES	AIRAT NAGAR	MILAR NACAS	NAWADA	NAWARA NAWARA	NAWADA	NAKKAULA	DAUAKTUK		TIMARDID	BADARDIE	MANGOLDLIBLE	TIMABBLIB	TIMARPIIR		NANGLI SAKRAWATI	RACHUBARPURA	BACARPUR
23		PLOT NO. 4 VARDHMAN CHRISTITO	S CTC	615 & 616	KHASRA NO. 5/22, MAIN 100 F.T. ROAD	K NO. 22 MIN, PHOOL BAGH,	W2-78 AND 8-3	30 DF NO. 29, 30 AND 31	SHOP NO. 20, 27, 18, 19, 22, 25	SHOP NO 16 17 18 10 22 25	SHOP NO. 1. 2.3 GROLIND ELOOP	SHOP NO. 1 AND 101		PRIVATE SHOP NO. 4 84 AVYAB ENGLANG	PLOT, NO. 21 BLOCK GD	PLOT NO. C-17-18 GBOLIND FLOOP	PLOT NO. 5 CERVICE CENTED	PLOT NO. 5 OF BLOCK	PIOT NO 5 DB BLOCK	PLOT NO. 20 KH 18/15 NEWADA	PIOT NO. 123 AND 124	PLOT NO. 133 AND 151	RIOT NO. 1 1/1/22/2 AND FIRST FLOOR	U-51 SHOP NO. 2 AND MEZZANINE FLOOR	B-23, GROUND FLOOR	A-8 MILAP NAGAR	A-6 GROUND FLOOR, SHUBHAM ENCLAVE	A-4 MOHAN GARDEN		A 1/51 AND A 1/50 SEWAK PARK	FI OOR FROS M	SHOP NO 67/P, BANKEY LAL MARKET	SHOP NO 1 GROUND FLOOR	UND FLOOR, KHASRA N	PVT SHOP NO 2 AND PVT SHOP NO 3, GROUND FLOOR AT PRO		PLOT NO A-3 AND A-4 IDLE TRUCK PARKING, MAINLI KA TILLA		RA NO. 38/1, VILLAGE NA	FU - 12 R	MILCU NO 67-V, FIRST FLOOR, KHASRA NO 36/3	E E
VILLAGE NAJAFGARH	ARIHANT NAGAR	D.B. GUPTA ROAD, PAHAR GANJ	CROOND FE INAIWALA, KAROL BAGH	NAIMALA KARRA KADIPUR	יוב עמר ופגארוועוד עק	VIII AGE IBBALINAGAK	7 BLOCK HITTANA NIACAS	PACIFIC NORTH BLOCK KP PITAMPLIBA	POCKET BG-8, LSC PASCHIM VIHAR	PD AREA UTTAM NAGAR EAST METRO STATION	CSC, A-6, PASCHIM VIHAR	PRIYADARSHNI VIHAR TAHIRPUR ILAQA, SHAHDAR	PASCHIM VIHAR	PITAMPURA	JEEVAN PARK PANKHA ROAD UTTAM NAGAR	SECTOR 5, ROHINI	UTTAM NAGAR	LOCAL SHOPPING CENTRE	MATIALA	UTTAM NAGAR	SEWAK PARK. NAWADA	MATIALA EXTN. MATIAI A	LAJPAT NAGAR II	DII SHAD COLONIA	I AIPAT NAGAR	FASCHIWI VIHAR	MAIN NAJAFGARH ROAD, UTTAM NAGAR	LAJPAT NAGAR II	ULIAM NAGAR, MAIN DWARKA ROAD	ETRO MALL PLOT NO.08, SECTOR-14, DWARKA	MATHURA ROAD, BADARPUR, NEW DELHI	PLUI NO 109, BANARSI DASS ESATE TIMAR PUR	ELOT TO LAPUR, BADARPUR, MATHURA ROAD,	O 111/1 113/VIII AGE TAISUS SOLONY, MANGOLPURI, NEW	DE GEOLINO FOLICE STATION TIMARPUR	REHIND ROLLES STATION, TIMARPUR	NEAD THE OF THE OWNER AND AREA PHASE -I, NEW D	MANGOLE INCLAVE, NAJAEGARH, NEW DELHI	SAVA I SECLAMPUR METRO STATION, PACKAGE 2	AT SEE AMBLE ASTED ST.	MAIN BAZAB BAZABAZ	A SWAROOP MAIN BURARI ROAD

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104-N	104-N	088-N	088-N	092-N	092-N	088-N	063-S	101-N	045-E	045-E	TOT-N	088-N	104-N	104-N	092-N	101-N	025-E	058-S	058-S	058-5	079-S	058-S	079-S	096-N	096-N	004-N	079-5	071-N	030-E	025-E	096-N	058-5	071-N	S-100	093-N	S-200	CGS-N	CGU-N		085-2	002-8	065-N	3-270
NARAINA	NARAINA	DELHI GATE	DELHI GATE	KAROL BAGH	KAROL BAGH	DELHI GATE	MIALVIYA NAGAR	RAMESH NAGAR	YAMUNA VIHAR	YAMUNA VIHAR	RAMESH NAGAR	DELHI GATE	NARAINA	NARAINA	KAROL BAGH	RAMESH NAGAR	SHASTRI PARK	KASTURBA NAGAR	KASTURBA NAGAR	KASTURBA NAGAR	MADANGIR	KASTURBA NAGAR	MADANGIR	RANJIT NAGAR	RANJIT NAGAR	HOLAMBI KHURD	MADANGIR	TRI NAGAR	JHILMIL	SHASTRI PARK	RANJIT NAGAR	KASTURBA NAGAR	TRI NAGAR	MADIPUR.	PAHAR GANJ	PUNJABI BAGH	SARASWATI VIHAR	SARASWATI VIHAR	JAMA MASID	PUNJABI BAGH	SARASWATI VIHAR	NAJAFGARH	
SHOP NO 44-A, B-45, GROUND FLOOR, BLOCK-A, SHOP NO 29,	SHOP NO 30 COMMERCIAL COMPLEX	SHOP NO 187 AND 188	SHOP NO 1/5-B, GROUND FLOOR, ASAF ALI ROAD	SHOP NO 02 AND 07, LGF PART OF PROPERTY BEARING MUNCIP, PLOT NO 12, BLOCK NO. 56, D B GUPTA ROAD	PLOT NO 9, UPPER GROUND FLOOR, BLOCK 21-B	GROUND FLOOR PREMISES REAR PORTION OF THE FRONT RIGH	D-73 GF MALVIYA NAGAR	C-9 GROUND AND FIRST FLOOR	C-670 OUT OF KHASRA NO 392, VILLAGE GHONDA GUJRAN KHADMAIN WAZIRABAD ROAD BHAJANPURA SHAHDAR	C 670 PUT OF KHASRA NO 392 VILLAGE GHONDA	BLOCK NO B-10, PLOT NO 15,	A-3/15, ASAF ALI ROAD GROUND FLOOR SHOWROOM PREMISES	A-23, GROUND FLOOR,	A-11 GROUND FLOOR, COMMUNITY CENTRE	9780-81-82-83, GALI NO 7.	2/69/1, W.H.S.	UNIT NO 8 UPPER GROUND FLOOR	SHOP NO. 0-8 GROUND FLOOR	SHOP NO. C-107 GF & MF	SHOP NO. 5 & 6		SHOP NO. 17 & 18 GROUND FLOOR SEC-4 MARKET	į			SHOP NO 23 24 25 28 29 20	FLOOR			OOR AND FIRST FLOOR	AT NO 5 NEW MARKET OF	OAD	TENSION			- '	31			BASEMENT & GROUND FLOOR, WEDDING MALL	20, 21 UPPER GROUND ELOOS	3,4, KH NO. 1625-F/1 DLANGA DID	
), GL.S.C. NARAINA, NEW DELHI		KAMLA MARKET, NEW DELHI	FACING ASAF ALI ROAD, NEW DELHI	IP PLOT NO 12, BLOCK NO. S6, D B GUPTA ROAD	NEW ROHTAK ROAD, KAROL BAGH, NEW DELHI	F THE FRONT RIGHT OPP. AJMERI GATE RAILWAY SIDE, NEAR MINTO BI	NEW DELHI	MANSAROVER GARDEN	MAIN WAZIRABAD ROAD BHAJANPURA SHAHDAR	GURJAR KHADAR MAIN WAZIRABAD ROAD BHAIAI	BASEMENT AND GROUND FLOOR, RAIOURI GARDI	SNEW DELHI	NARAINA INDIISTRIAL AREA BHASE IL NICW DELLE	RIOCK - C NARAINA	NILLEAN DELANDA DELHI	CSC SHASIRI PARK TY-A DDA MARKET	LAJPA I NAGAR-II	LAJPAT NAGAR PART-1	JANGPURA EXTENSION MARKET	DAKSHINPURI MADANGIR	MEHAR CHAND MARKET LODHI ROAD	PUSH VIHAR SAKET MB ROAD	RANJIT NAGAR	GROUND FLOOR SOUTH PATEL NAGAR	DD MALL SEC-05 BAWANA	DDA FLATS MADANGIR	KANHIYA NAGAR TRI NAGAR	VILLAGE CHANRAWALI JWAI A NAGAR	MAIN ROAD GANDHI NAGAR	WEST PATEL NAGAR	DEFENCE COLONY	MAIN RAMBIRA	WAIN ROUTAY BOAD	OAHOHAI BOAD	PUNIABI BAGE ENGLANS	SC BOAD NO /3 BIEANSTID - A PASCHIN PURI	LL, PLOT NO. 40 COMMUNITY CENTER BLOCK	DARYA GANI	ENTRAL MARKET SECTOR II WELLAN, FLIAMPURA	PLOT NO. 1 LSC, SHARDA NIKETAN SITE	NAIAFGARH		

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257 ZONE-16	256 ZONE-16	255 ZONE-16	254 ZONE-16	253 ZONE-16	252 ZONE-15	251 ZONE-15	250 ZONE-15	249 ZONE-15	248 ZONE-15	247 ZONE-15	246 ZONE-15	245 ZONE-15	244 ZONE-15	243 ZONE-15	242 ZONE-15	241 ZONE-15	240 ZONE-15	239 ZONE-15	238 ZONE-15	237 ZONE-15	236 ZONE-15	235 ZONE-15	234 ZONE-14	233 ZONE-14	232 ZONE-14	231 ZONE-14	230 ZONE-14	229 ZONE-14	228 ZONE-14	227 ZONE-14	226 ZONE-14	225 ZONE-14	224 ZONE-14	223 ZONE-14	222 ZONE-14	221 ZONE-14	220 ZONE-14	219 ZONE-14	218 ZONE-13	217 ZONE-13	216 ZONE-13	215/ZONE-13
050-E	001-N	068-N	029-5	N-100	053-N	062-N	088-5	053-N	063-N	063-N	025-5	026-E	063-N	062-N	026-E	025-S	088-S	088-S	082-N	053-N	053-N	082-N	048-E	015-N	024-N	024-N	056-S	015-N	069-S	094-N	048-E	094-N	018-N	056-8	C18-N	069-S	N-750	069-S	092-N	063-5	092-N	063-8
BABARPUR	NARELA	KOHAT ENCLAVE	BINDAPUR	NARELA	ROHINI-E	SHALIMAR BAGH -NORTH	CHIRAG DELHI	ROHINI-E	SHALIMAR BAGH -SOUTH	SHALIMAR BAGH -SOUTH	MOHAN GARDEN-SOUTH	KANTI NAGAR	SHALIMAR BAGH -SOUTH	SHALIMAR BAGH -NORTH	KANTI NAGAR	MOHAN GARDEN-SOUTH	CHIRAG DELHI	CHIRAG DELHI	ANAND PARBAT	ROHINI-E	ROHINI-E	ANAND PARBAT	SUBHASH MOHALLA	MUKHERJEE NAGAR	ROHINI-A	ROHINI-A	SIDHARTH NAGAR	MUKHERJEE NAGAR	VASANT KUNJ	DEV NAGAR	SUBHASH MOHALLA	DEV NAGAR	DHIRPUR	SIDHARTH NAGAR	DHIRPUR	VASANT KUNI	DEV NAGAR	VASANT KUNJ	KAROL BAGH	MALVIYA NAGAR	KAROL BAGH	MALVIYA NAGAR
PROPERTY NO 21/3 A KHASRA NO 411	PLOT NO.3, GF, LSC, POCKET-5,	PLOT NO. B-4, GF, POCKET-E	PLOT NO 8 BLOCK NO DP POCKET -3	KHASRA NO.37/19, GF, SANJAY COLONY	SHOP NO.B-7/231, SECTOR-4	SHOP NO.1, KH NO. 902/290, OLD NO.282	SHOP NO. G69, G70, G71, SHOPPING CUM OFFICE COMPLEX, CO	SHOP NO. G27, G28,G29,G30 PEARLS W MALL, MANGALAM PLAC	SHOP NO. G-27, SHOP IN PARK,	SHOP NO. G-16, G16A, GROUND FLOOR, SHOP IN PARK MALL-2	SHOP NO. B-8, RAMA PARK,	SHOP NO. A-2 AND C-2 GROUND FLOOR	SHOP NO. 7 BLOCK -BC, GROUND FLOOR CSC SCHEME,	SHOP NO. 6, CSC MARKET, BLOCK U AND V	SHOP NO. 6, BLOCK 4	SHOP NO. 4, KHASRA NO. 189, AMAR SHOPPING COMPLEX, BHA	SHOP NO. 33, 34, 35, LSC SHEIKH SARAI	SHOP NO. 3, 4, 5, CSC MARKET,	SHOP NO. 2/121, NEW ROHTAK ROAD	SHOP NO. 1 & 2 GROUND FLOOR W MALL	S-2/26,28,29 30, GROUNF FLOOR,& F. FLOOR,	PLOT NO.2, BASEMENT & GROUND FLOOR SHAHZADA BAGH ,	V-439/1 MAIN JAFARABAD ROAD	SHOP NO. GF-2,GF-3,GF-4 & MEZZ. PART OF GF-4, GROUND & M	SHOP NO. 6 & 7, KH NO-33/24, 33/23, 33/26, & 55/2, GF	SHOP NO. 6 & 7, GF, LSC NO-10	SHOP NO G-1, G-2 & G-3 BUILDING NO-1 MALHAN ONE	SHOP NO 4,5; & 6, GROUND FLOOR, PLOT NO A-37,A-38 & A-39	SHOP NO 17, 1ST FLOOR, SECTOR-B,	PROPERTY NO.5419 & 5421, GF & BASEMENT, GALI NO. 70	PROPERTY NO. A-189, GF, KH.NO.166/3,	BASE	PROPERTY NO. 454/2, GF, NANIWALA BAGH	PROPERTY NO. 101 & 101 C, KH. NO.230, GF,	PLOT NO.64. KHASRA NO.63, GF,	PLOT NO.1, B-BLOCK, GF,	PLOT NO. 5410/70, LOWER & UPPER GROUND FLOOR, REGARP	PLOT NO. 1/1, KH NO. 478/396/87/1, GF, OPPOSITE COMMUNIT	SHOP NO. B-1 PREHLAD MARKET	SHOP NO. 489/55/1, BASEMENT AND GROUND FLOOR, CORNO	SHOP NO A-85, S.P. MUKHERJEE MARKET OLD JUNK MARKET	SHOP NO 489/55/2 , GROUND FLOOR
MAIN BABARPUR ROAD	SECTOR A-10, NARELA	LSC,SAMRAT ENCLAVE,PITAMPURA	BINDAPUR DELHI	ARYA SAMAJ ROAD, SAFIABAD MORE, NARELA	ROHINI	FRONT RIGHT PORTION MAIN ROAD, VILLLAGE SH.	COMPLEX, CO TRIVENI SEIKH SARAI	NGALAM PLAC SECTOR-3, ROHINI	COMMUNITY CENTRE, SHALIMAR BAGH	COMMUNITY CENTRE, BLOCK-B, SHALIMAR BAGH,	NAJAFGARH ROAD,	MAIN ROAD KANTI NAGAR	EAST SHALIMAR BAGH	SHALIMAR BAGH	KANTI NAGAR	COMPLEX, BHA DWARKA MOR, MAIN NAJAFGARH ROAD, UTTAM	PHASE -II	SHEIKH SARAI, PHASE-1	ANAND PARBAT	MANGALAM PLACE, SECTOR-3, ROHINI	CSC-3, POCKET-5, SECTOR-2, ROHINI	INDUSTRIAL AREA	MAUJPUR VIJAY PARK	GROUND & M COMM. CENTRE. DR. MUKHARJEE NAGAR, COMM	SAMAYPUR SEC-17, ROHINI,	SECTOR-16, ROHINI	SUNLIGHT COLONY ASHARAM NEW DELHI	DR. MUKHERJEE NAGAR COMMERCIAL COMPLEX	POCKET NO-3, LSC, VASANT KUNJ	ARYA SAMAJ ROAD, REHGARPURA,KAROL BAGH	MAIN YAMUNA VIHAR ROAD, NEAR GHOND CHOW	MENT, GALI NOREGAR PURA,KAROL BAGH	COMMERCIAL COMPLEX, AZADPUR	HARI NAGAR, ASHRAM,	BLOCK-A,KEWAL PARK EXTN., AZADPUR,	LOCAL SHOPPING CENTRE, VASANT KUNJ	GROUND FLOOR, REGARPU ARYA SAMAJ ROAD, KAROL BAGH	E COMMUNITYMAIN ROAD MASOODPUR VILLAGE	KAROL BAGH, NEW DELHI	LOOR, CORNOR MALVIYA NAGAR	JHANDEWALAN, NEW DELHI	M.D. MARG, SHEIKH SARAI VILLAGE, CORNER MAS

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	084-N	030-N	064-5	030-N	059-N	064-S	059-N	030-N	030-N	057-N	016-N	007-E	016-N	081-N	017-N	051-S	017-N	017-N	007-E	017-N	057-N	007-E	081-N	017-N	017-N	081-N	057-N	068-N	075-N	001-N	003-N	003-N	071-S	CO3-N	CC3-N	029-S	068-N	050-E	075-N	N-100	050-E	050-E
- DIFFE ROLLS	CHANDNI CHOWK	BAWANA	VASANT VIHAR	BAWANA	ROHINI-H	VASANT VIHAR	ROHINI-H	BAWANA	BAWANA	ROHINI-F	SARAI PIPAL THALA	KONDLI	SARAI PIPAL THALA	KISHAN GANJ	ADARSH NAGAR	MADHU VIHAR	ADARSH NAGAR	ADARSH NAGAR	KONDLI	ADARSH NAGAR	ROHINI-F	KONDLI	KISHAN GANJ	ADARSH NAGAR	ADARSH NAGAR	KISHAN GANJ	ROHINI-F	KOHAT ENCLAVE	ASHOK VIHAR	NARELA	ALIPUR	ALIPUR	SAID-UL-AJAIB	ALIPUR	ALIPUR	BINDAPUR	KOHAT ENCLAVE	BABARPUR	ASHOK VIHAR	NARELA	BABARPUR	BABARPUR
	1418-21/1424-27, 14	SHOP NO10 & 11 ,19,20,21,22,23	SHOP NO. 16A, COMMUNITY CENTER	SHOP NO GF-23,24,28,29,30,31,SHREE OM PLAZA,	NO-11, BLOCK-C, POCKET NO-9	H.NO-9, SATYA NIKETAN MOTI BAGH-2,	,	G-19,G-20,G-27,G-28, VARDHMAN MALL CLUSTER J		UNIT NO G-2,G-4,G-5,G-6-G-7 AND G-21, GROUND FLOOR PLOT N	SHOP NO. 1 & 2 GROUND FLOOR,656, C.S.C., NEAR SHOPPING COLIG HOUSES JAHANGIRPURI	FLOOR PLO	OR		PLOT NO. 10,	PLOT NO 8, BLOCK K-1, UPPER GROUND FLOOR	FLOOR, TRANSPORT CENT		G-26 GROUND FLOOR, VARD) El	A8, GROUND AND FIRST FLOOR, BLOCK-A, PLOT NO 8		THALA EXTN.		D GROUND FLOOR	UND FLOOR,	7,G-18,G-19,G-20A & G-20B G	SHOP NO-1,2,5 & 6, GF, PLOT NO. 5, 150	72 1/2	-30 % G-31	SHOP NO 7 GROUND FLOOR CSC	SHOP NO 42.43.44 & 49 E.C.IV. DSIDC	7	SHOP NO 2.3.4 GROUND FLOOD CSC NO 2	PROPERTY NO. 358 GF	PROPERTY NO. C-424, GE 100 EOOTA 2012	C-1 GROUND FLOOR & LOWER CO.	PROPERTY NO. 2005/2 GE	AL NO DE CONTONE	PROPERTY NO. 1/5003, GF.
	KASHMIRI GATE	BLOCK NO 8, SECTOR 3	BASANT LOK, VASANT VIHAR , MUNIRAKA MARG	COMMERCIAL COMPLEX CLUSTER PKT- E SEC-1 BA	SECTOR-7, ROHINI	CHANAKYA PURI, SOUTH WEST, NEW DELHI	COMMUNITY CENTRE, SECTOR-8, ROHINI	SECTOR-5,BAWANA INDUSTRIAL AREA, BAWANA	Krishna Complex	LOOR PLOT NAGGARWAL SHOPPING SQUARE, SECTOR-19 ROHII	JG HOUSES JAHANGIRPURI	SC, BLOCK G KONLI GHAROLI MAYUR VIHAR PHAS	LSC MARKET MAIN ROAD JAHANGIR PURI	OLD ROHTAK ROAD	NEW SABJI MANDI, AZADPUR	RAJA PURI, UTTAM NAGAR	AZADPUR	SARAI PIPAL THALA EXTN G T KARNAI ROAD ADA	HMAN MAYU KONDLI, GHAROLI	JAHANGIR PURI	SURAI PARK SAMAYPUR BADII	MAYUR VIHAR. PHASE-III	LSC. PADAM NAGAR SARAI ROHII I A	SARAI PIPAI THALA GT KARNAI ROAD	NEAR ADARSH NAGAR	DELHI DELHI	BADLI INDUSTRIAL ESTATE RADII	MAHINDERA PARK BANI BACH	PIOT NO SIL ISC BLOCK A LAWRELA	DOCKET A CENTRAL DE LA CONTRAL	SDUMAN MAN I SECTOR - 1 INDUSTRIAL AREA NARELA	SAIDULAJAIB OPP SAKET	INDUSTRIAL COMPLEX, NARELA	INDUSTRISE AREA, NARELA	BINDAPUR, POCKET-4	KOHAT ENCLAVE, PITAMPURA	MAIN CHHAIJUPUR, BABARPUR, SHAHDARA		-	MUNSHI MARKET, CHAJJUPUR, BABARPUR, SHAHD	LONI ROAD, BALBIR NAGAR EXTN., SHAHDARA	

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343 ZONE-21	342 ZONE-21	341 ZONE-21	340 ZONE-21	339 ZONE-21	338 ZONE-21	337 ZONE-21	336 ZONE-21	335 ZONE-21		333 ZONE-20	332 ZONE-20	331 ZONE-20	330 ZONE-20	329 ZONE-20	328 ZONE-20	327 ZONE-20	326 ZONE-20	325 ZONE-20	324 ZONE-20	323 ZONE-20	322 ZONE-20	321 ZONE-20	320 ZONE-20	319 ZONE-20	318 ZONE-20	317 ZONE-20	316 ZONE-19	315 ZONE-19	314 ZONE-19	313 ZONE-19	312 ZONE-19	311 ZONE-19	310 ZONE-19	309 ZONE-19	308 ZONE-19	307 ZONE-19	306 ZONE-19	305 ZONE-19	304/ZONE-19	303/ZONE-19	302 ZONE-19	301/ZONE-19
012-E	061-N	012-E	095-N	N-550	N-550	012-E	012-E	093-5	077-N	005-S	077-N	102-N	077-N	077-N	100-N	100-N	102-N	102-N	005-S	078-N	100-N	005-S	005-S	077-N	078-N	073-N	032-E	087-S	055-S	055-S	084-N	014-N	084-N	087-5	084-N	087-S	055-S	019-N	032-E	C19-N	N-710	N-780
PATPAR GANJ	HAIDERPUR	PATPAR GANJ	EAST PATEL NAGAR	EAST PATEL NAGAR	EAST PATEL NAGAR	PATPAR GANJ	PATPAR GANJ	TUGHLAKABAD	MODEL TOWN	RAJOURI GARDEN	MODELTOWN	RAJINDER NAGAR	MODEL TOWN	MODEL TOWN	MOTI NAGAR	MOTI NAGAR	RAJINDER NAGAR	RAJINDER NAGAR	RAJOURI GARDEN	KAMLA NAGAR	MOTI NAGAR	RAJOURI GARDEN	RAJOURI GARDEN	MODEL TOWN	KAMLA NAGAR	SAWAN PARK	NAND NAGRI	CHITARANJAN PARK	DARYAGANJ	DARYAGANJ	CHANDNI CHOWK	G.T.B. NAGAR	CHANDNI CHOWK	CHITARANIAN DARK	CHANDNI CHOWK	CHITARANIAN DARK	DARYAGANI	SARUP NAGAR	NAND NAGRI	SARUP NAGAR	G.T.B. NAGAR	CHANDNI CHOWA
SHOPNO-33,34,19,GALLERIA DLF MALL	SHOPNO-26,27,BLOCK B	SHOP NO. 11, 39, 46, DLF GALLERIA MALL	SHOP NO-23/24, PLOT NO-24, BLOCK-23	SHOP NO 41,42,46 RAJENDRA BHAVAN	GF 1A, 1/1-E		G-22,G-23,G-26,G-27A,G27, DLF GALLERIA MALL	DPT-015,DLF PRIME TOWER	SHOP NO.56 GROUND FLOOR NORTH GATE MALL	SHOP NO.43,44,46,47,48, PORTION OF GROUND FLOOR ANSAL GRAJOURI GARDEN J BLOCK NEW DELHI	SHOP NO.3 AND SHOP NO.4, GROUND FLOOR H.NO.4/9	SHOP NO.2 AND 3, OLD RAJINDER NAGAR	SHOP NO.114, EDWARD LINES	SHOP NO.1, GROUND FLOOR, EDWARD LINE	PROPERTY NO.1A SHOP NO.5 AND 6	PROPERTY NO.1/4-A. KIRTI NAGAR INDITETRIAL AREA	PLOT NO.18/7-8	PLOT NO-10174/1 WARD NO YVI BASEMENT AND CO	1-2/21 RAIOLIBI GARDEN	G-51.53 54 55 AND 56 GROUND FLOOR, I'DI FUN REPUBLIC		CEN		LA NAGAR	RIDI A LINES KAN ANADA	17 SC	P NO-4 IN BASMENT	SHORNO 3 / 6 3 CROUND TO SHORN NO. 28,	GROUND FLOOR	-1	UND FLOOR AND BASEMENT, MALL ROAD			,2267,2268,KAURIA PUL		, MILAP NIKETAN			UR,		ROAD	מסחב חם וואינון
MAYURVIHAR, PHASE-1, DISTRICT CENTER	POCKET-U, PITAMPURA	MAYUR VIHAR PH I DISTRICT CENTRE	EAST PATEL NAGAR	RAJENDRA PLACE NEW DELHI	EAST PATEL NAGAR	MAYUR VIHAR PHASE-1	PLOT NO-01B, MAYUR VIHAR, PHASE-1 DELHI	OKHLA PHASE-1	ORBIT PLAZA GUJRANWALA TOWN NEW DELHI	RAJOURI GARDEN J BLOCK NEW DELHI	MODEL TOWN II, NEW DELHI	NEW DELHI	KINGSWAY CAMP DEI HI	KINGSWAY CAMB DELHI	BROBERTY NO 12 DIE INCLUTE DE LES CONTROL DE LA CONTROL DE	NATATE AND ROAD KAROL BAGH NEW DELHI	NAIWALA GURUDWARA ROAD KAROL BAGH	NEW DELHI	PLOT NO.02, LSC, GULABI BAGH, SHAKTI NAGAR	MOTI NAGAR, NAJAFGARH ROAD, NEW DELHI	NAJAFGARH ROAD NEW DELHI	NEW DELHI	PART-I VILLAGE MALIKPUR DELHI	SUBZI MANDI, DELHI	WAZIRPUR PHASE 2 DELHI	NAND NAGRI	D-2, ABHISHEK TOWER , ALAKNANDA SHOPPING C	SUNDER NAGAR MARKET	JANGPURA-A	MAIN CHANDNI CHOWK	KINGSWAY CAMP CTA NACE	BASEMENT BURNEY CONTROL	SAVITEI CINERA CONTRACTOR CHOWK	DR H O SENIBOAD OFFICE	GREATER MAIL ACTUAL MARG	RAHADIS CHALIZATION LIBAS PUR	AND CAPPER S	NAME AND ANGERT	CARLIE VIACAR	NUN GA I	700 1	

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386 ZONE-24	385 ZONE-24	384 ZONE-24	364 ZONE 24		CZ-JNOZ TOC	381 ZONE 22	380 70NE 73	379 70NE-23	378 ZONF-23		376 ZONE-23	375 ZONF-23	374 ZONE-23	373 70NE-23	377 70NE-23	371 70NE 22	370 70NE-23	360 ZONE 23	368 70NE 23	366 ZUNE-23	365 ZONE-23	364 ZONE-23	363 ZONE-23	362 ZONE-23	361 ZONE-22	360 ZONE-22	359 ZONE-22	358 ZONE-22	357 ZONE-22	356 ZONE-22	355 ZONE-22	354 ZONE-22	353 ZONE-22	352 ZONE-22	351 ZONE-22	350 ZONE-22	53	348/ZONE-22	347 ZONE-22	346/ZONE-22	345/ZONE-22	344/20NE-22
1065-N	069-N	059-5	055-5	059-8	052-5	2-750	007-0	2 700	017_E	028-5	017-F	063-5	N-860	2-750	S-870	020-	003-E	003-E	017-E	032-N	030-5	017-E	017-E	030-S	034-N	.082-S	082-5	082-S	019-E	034-N	008-S	019-E	008-5	056-N	052-E	056-N	019-E	079-N	079-N	C19-E	CC8-S	079-N
SHAKUR PUR	SHAKUR PUR	ANDREWS GANJ	ANDREWS GANJ	ANDREWS GANJ	HARKESH NAGAR	HARKESH NAGAR	HARI NAGAR-B	VICHWAS NAGAR	VICTORIO	VISHWAS NAGAR	VISHWAS NACAR	DE CONTROL DE	ROHINI-C	HARKESH NAGAR	UTTAM NAGAR	MAYUR VIHAR PHASE-I	TRILOKPURI-WEST	TRILOKPURI-WEST	VISHWAS NAGAR	ROHINI-C	DABRI	VISHWAS NAGAR	VISHWAS NAGAR	DABRI	ROHINI-D	TUGHLAKABAD EXTENSION	TUGHLAKABAD EXTENSION	TUGHLAKABAD EXTENSION	I.P. EXTENSION	ROHINI-D		I.P. EXTENSION	KHYALA	MANGO PUBLO	LOHARIPUR	MANGOLPURI-C	I.P. EXTENSION	SHASTRI NAGAR	SHASTRI NAGAR	I.P. EXTENSION	KHYALA	SHASTRI NAGAR
1 1.	G-12A,G-14,G-15,PEARL BUSINESS PARK PLOT NO-D7	C/31, GF AMAR COLONY MARKET	BG-01, ANSAL PLAZA ,HUDCO PLACE	A-66, DAYANAND COLONY,	SHOP. A-1, GROUND FLOOR, DDA SHED			SHOP NO SG-37, SG-53, SF-25, SG-36, SG-54, PLOT NO 9D CENTR	SHOP NO A-66	SHOP BEARING NO. SG-40,41,52 ON GROUND FLOOR, IN BUILDIN BUILT ON PLOT NO. 9D, C.B.D EAST SHAHDARA	S-6, OKHLA INDUSTRIAL AREA	PLOT NO.1, KH.NO. 10/9 GROUND FLOOR BLK-B	PLOT NO. B-414, SAHIBABAD	PLOT NO. 3, BASEMENT AND GROUND FLOOR	PLOT NO. 11&12	KHASRA NO. 14-15, MAIN ROAD, KOTLA VILLAGE	GROUND FLOOR, 34/400, 34/401, 34/402	GROUND FLOOR H.NO. 68 CHILLA VILLAGE	NO 9B AND 9C	HALL LEFT HALF PORTION GROUND FLOOR SEC MACE	A-49-A,	519/3-B. GALI NO 2 MAIN FOFT ROAD	28/3 MAIN 60 FEFT ROAD	1-A KHASRA NO 14/13 EIBST CLOOP & CEOPTIA	INIT NO 63 38 35 35 55 55 55 55 55 55 55 55 55 55 55	TA 95/3 BANJOASS MAIN OKHLA ROAD	TA 8/1/5 % A10	29 & 30 RG SC	SHOP NO. 4,4A,28,33 & 33 GF, CSC OPPOSITE POCKET 16, NEAR		FLOI NO 329 BLOCK NO-4). 20/1/2, SUITATE	0,1-1244	NHASRA NO 8/3/1 OLD KHASRA NO 124 PLOT NO L-1		SACCO & FLOCK PANKAL CORNER PLAZA LSC PLOT NO 8	G001 NO F1000 A		RECOULDE MANKA NO 397 SITUATED AT	NEW NO NW /8-A AREA, OUT OF KHAS		
NETAII SUBHASH PLACE	NETAL SUBLACE DI ACT DISCONING	LAIBAT NAGAB	UNIDERMIC CONTINUES COOK STATE	LAIDAT NAGAR IV NEW DELT	OKEL A BELASE 1	NEW YORK III NEVB CANTANTO DEDOR	GALI NO. 21. MAIN HABI NAGAR EXTENSION III	PLOT NO 9D CENTRIKNOW AS ADITYA MEGA MALI	GULAB BAGH UTTAM NAGAR	VBUILT ON PLOT NO. 9D, C.B.D EAST SHAHDARA	PHASE II	RAJEEV NAGAR VILLAGE REGUMBUR	DULATPUR DAIRY COLONY	200	GUI AR RAGH LITTAM NAGAS	MAYIR VIHAR BHASE 1	TRII OKPI IRI WEST	MAYIB VIHAB BILAGE 1	C B D SHAHDABA	CACHRAIH PURI	VISHWAS NAGAR, SHAHDARA	VISHWAS NAGAR	VILLAGE DABRI COLONY HARIJAN BASTI	CSC, SEC-21, ROHINI	TUGHLAKABAD EXTENSION NEW DELHI	TUGHLAKABAD EXTENSION NEW DELHI	TUGHLAKABAD EXTENSION NEW DEI HI	LOT NO 2 LSC A FAZ NEAR MAX BALAJI HOSPITAL	CSC OPPOSITE POCKET 16, NEAR IM M SHOPPING PLAZA SECTOR 20 ROHINI	NG CUM CO-OPERA 672 PUNARWAS FLATS BACHLIBIR NAGAR	FUNCTIONAL INDUSTRIAL ESTATE BATEABCAN	D IN THE AREA OF VI DELHI COLONY KNOWN AS VISUALL CASSES.	MANGOLDURI NEW DELET	IAWATAR NACAR INDUSTRIAL AREA	TI COLONA WANGOI BLIBE	WANDAWAII FAZAI BI BI BI EVER SIGNO	SEASTRI NACAR	SHASTRI NAGAR	ABADI OF MAIN ROA VILLAGE GAZIPIER	RA/RECT NO 4 KILLA DELET COLONA VISUAL CARDES DE	DARRAYN ATE METOD WATER TO THE TOTAL TO THE	

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429 ZONE-27	12-20 SONE 32	426 ZONE-27	25 ZONE-27	ZONE-27	423 ZONE-27	422 ZONE-27	421 ZONE-27	420 ZONE-27	419 ZONE-27	418 ZONE-26	417 ZONE-26	416 ZONE-26	415 ZONE-26	414 ZONE-26	413 ZONE-26	412 ZONE-26	411 ZONE-25	410 ZONE-25	409 ZONE-25	408 ZONE-25	407 ZONE-25	406 ZONE-25	405 ZONE-25	404 ZONE-25	403 ZONE-25	402 ZONE-25	401 ZONE-25	400 ZONE-25	399 ZONE-25	398 ZONE-25	397 ZONE-25	396 ZONE-25	395 ZONE-25	394 ZONE-25		392/ZONE-24	391 ZONE-24		389/ZONE-24	388/ZONE-24	387/20NE-24
C37-E	000 2	013-5	013-5	014-5	014-5	037-N	013-S	062-E	037-N	091-8	S-060	090-S	031-E	028-E	S-050	104-S	080-N	014-E	089-S	011-E	C08-E	080-N	044-S	044-S	046-N	090-N	080-N	N-060	.011-E	089-5	2-580	014-E	014-E	094-S	080-N	020-E	069-N	020-E	047-N	020-E	020-E
RAM NAGAR	TORONO BOAR	TILAK NAGAR	TILAK NAGAR	MAHAVIR NAGAR	MAHAVIR NACAR	NANGLO	TILAK NAGAR	SADATPUR	NANGLOI	GOVIND PURI	KALKAJI	KALKAJI	SHAHDARA	DILSHAD COLONY	KALKAJI	MADANPUR KHADAR WEST	SADAR BAZAR	LAKSHMI NAGAR	SRI NIWAS PURI	MAYUR VIHAR PHASE-II	KALYAN PURI	SADAR BAZAR	ROSHANPURA	ROSHANPURA	MANGOLPURI-D	BALLIMARAN	SADAR BAZAR	BALLIMARAN	MAYUR VIHAR PHASE-II	SRI NIWAS PURI	SRI NIWAS PI IRI	LAKSHMI NAGAR	LAKSHMI NAGAR	PUL PEHLADPUR	SADAR BAZAR	PREET VIHAR	SHAKUR PUR	PREET VIHAR	SULTANPURI-B	PREET VIHAR	PREET VIHAR
SHOP NO. 603/11 E, MOTI RAM, ROAD, RAM NAGAR	6 & /, GROUND FLOCK	41 ~	SHOP NO. 249-A, KHASRA NO. 13/7/1, SANT GARH,	OR, GA	PROPERTY NO. B-12, GROUND FLOOR, FIRST FLOOR & SECOND F		- 1	PER	ARI,	SHOP NO. 1402-A/1, GROUND FLOOR		OOR,CHANDLOK,	LOOR	IOP NO -1, UP BORDER		L	LOOR AND MAZZANINE ELOOR	7	COMPLEX		SHOP NO 16 17 18 19 8: 20 BLOCK 19	2		1004, H-1005	MENT & GROUND FLOOR S				2UNIT NO 43 GROU		/ GURUNANAK PURA	RG	A-38 LOWER GROUND FLOOR MOHAN COOPERATIVE INDUSTRIA WATER IN 2007	A 32 CRUND FLOOR HATHI KHANA	30 CPO 101-3,5,6,9,10,	D-MALL, PLOT NO-A1, NE	SHOP NO 5.6,3,4,5,6,9 PLOT NO 15,66,7,8,9,10,11,121V PLOT NO		DI OT NO AS SASSE VALUE NAGAR	Gan Vas WALL LAXX. METROPLEX EAST MALL	והי הי הי הי הי הי
G.T. ROAD, SHAHDARA	AJANIA CINEMA, AJAY ENCLAVE,	TILAK NAGAR	M.B.S. NAGAR, TILAK NAGAR	KRISHNAPURI, TILAK NAGAR,	LOOR & SECOND F VILL NANGLI JALIB, GANESH NAGAR, NAJAFGARH	RAJENDRA PARK, NANGLOI JAT	TILAK NAGAR	GROUND FLOOR, FSADATPUR EXTN., MAIN KARAWAL NAGAR ROAD	NEAR BHALLA FACTORY	GALLI NO-13, MAIN GOVIND PURI POLICE STATION	KALKAJI	RYDER CENTRE, GROUND FLOOR, 70 NEHRU P	BHOLA NATH NAGAR	NEAR SHYAM PARKASH PETROL BLIMB DISEAD O	MRTS STATION	AALL EXTENSION SABITA VILLAS	NEW CUTAS BOAS	NEW FRIENDS COLONY	PLUI NO-2, BLOCK-C, LSC MAYUR VIHAR PHASE-2	NEHRU MARKET KALYANPURI SHAHDARA	PHOCTA ROAD	NAJAFGARH	NAJAFGARH	MANGOLPURI	G.B. ROAD	ROSHANARA ROAD SABZI MANDI	SHARDHANAND MARG GB ROAD	VILLAGE KHICHRIPUR	ND FLOOR & MEZZITRIBHUWAN COMPLEX 10TH MILE STONE ISLUMING	C-BLOCK EAST OF KAIL ASH	DATBABGANIBOAD	AXMI NAGAB	WATHLIBA DOAD	BEADUR CARLOLLINIRMAN VICAR	BIOT NO 1 CO. O. TENTRE, PITANPURA	TAJI SUBHIASH DAI AWARING TO CENTRE PREET VILAR	CONNECTION OF THE PURI ROAD	BALDARY CHELL	AXVI NAGAR	DIGHE: 04 014-11	

GNCT OF Depte 442 ZONE-28 439 ZONE-28 438 ZONE-28 437 ZONE-28 436 ZONE-28 440 ZONE-28 447 ZONE-28 446 ZONE-28 445 ZONE-28 444 ZONE-28 443 ZONE-28 441 ZONE-28 448 ZONE-28 452 ZONE-28 451 ZONE-28 450 ZONE-28 449 ZONE-28 453 ZONE-28 467 ZONE-29 457 ZONE-29 456 ZONE-29 454 ZONE-28 455 ZONE-29 459 ZONE-29 458 ZONE-29 471 ZONE-30 468 ZONE-29 466 ZONE-29 465 ZONE-29 464 ZONE-29 462 ZONE-29 461 ZONE-29 460 ZONE-29 470 ZONE-30 469 ZONE-29 463 ZONE-29 049-E 047-E 049-E 043-E 344-E 044-E 011-S 011-S 089-N 089-N 011-S 011-S 036-S 089-N 036-S 036-S 036-S 036-E 072-N 062-S 038-E S-090 072-N 038-E 062-S 060-S 026-N 023-E 024-E 060-S 062-S 061-S 036-E 061-S S-090 047-E BRAHAM PURI PRATAP NAGAR QURAISH NAGAR QURAISH NAGAR GAUTAM PURI BHAJAN PURA KARDAM PURI BHAJAN PURA TILAK NAGAR PRATAP NAGAR PRATAP NAGAR KARDAM PURI DWARKA - A VIJAY VIHAR PRATAP NAGAR DWARKA - A WAZIR PUR KOTLA MUBARAKPUR WAZIR PUR HAUZ KHAS ROHTASH NAGAR KOTLA MUBARAKPUR BRAHAM PURI QURAISH NAGAR DWARKA - A DWARKA - A KOTLA MUBARAKPUR SAFDARJUNG ENCLAVE ASHOK NAGAR SAFDARJUNG ENCLAVE ROHTASH NAGAR KOTLA MUBARAKPUR **ASHOK NAGAR** GHONDLI GHONDLI GEETA COLONY HAUZ KHAS HAUZ KHAS PROPERTY NO. J-25, GROUND FLOOR & FIRST FLOOR, 3 1/2 PUST MAIN PUSTA ROAD, KARTAR NAGAR PROPERTY NO. GL-16C & GL-16D, GF & FF, G-BLOCK EXTN., PROPERTY NO. C-3/9, KH NO. 85,GF PLOT NO. 5316 & 5317, GF, PLOT NO. 1, GF, BASTI TENT WALL, A-1/8, CLD NO. A-6, PLOT NO.1 SHOP NO. G-1, GROUND FLOOR & BASEMENT FLOOR, RG HOUSE KARAMPURA COMMERCIAL COMPLEX, OPP. MILA SHOP NO. 11-D, 11-F, 11-G, 12-K, &12-P, GF, SHOP NO-24 & 25, GF, BLOCK-B, PROPERTY NO.18A, GROUND FLCOR, A-1236, GF, MAIN PUSTA ROAD, A-1/4, GROUND FLOOR, R-6, GROUND FLOOR PLOT NO.245, OLD PLOT NO- P-2 KHASRA NO.771/523,100 FEET | DURGA PURI EXTN, SHAHDARA PLOT NO. AB-1, KAMAL CINEMA BUILDING, NEW NO.1/641,OLD NO.493 N-13, SOUTH EXTENSION E-29 HAUZ KHAS E-26, SOUTH EXTENSION MARKET B-415, GROUND FLOOR AND FIRST FLOOR A-93, GROUND FLOOR AND BASEMENT, GROUP 61/1, MANMOHAN BUILDING 1449/1-B OLD PLOT NO-1 135 GROUND FLOOR, ARJUN NAGAR U-505, MAIN PUSTA ROAD SHOP NO.884/2 & 885, GF, SINGAPORE BUILDING SHOP NO. S-1/11, S-1/12,S-1/13 & S-2/7, GF, SHOP NO. G-8, G-9 & G-10, GF & F-8, FF, PLOT NO.5 SHOP NO. G-10,G-11,GF & BASMENT SHOP NO. G-01,G-05, G-05A, & G-06, GF, RCUBE MALL, SHOP NO. 9,10 &11, GF,CSC, POCKET-1 J-96,KH NO-60,GF, 5 & 6, BHAGAT SINGH ROAD SHOP NO.20,21,22,23,24 GROUND FLOOR AND SHOP NO. 21,22, MOHAN SINGH MARKET, INA SHOP NO. 3, 4 AND 5, CSC, DDA MARKET, AZAD APARTMENT SHOP NO-7 G.F AND SHOP NO-3,4 BASMENT 53-A,54,55 & 61 Nov-51 GEETA COLONY SEC-1, CSC AVANTIKA SHOPPING COMPLEX NO.2 MALIK PLAZA, SEC-4, DAWARKA SUNDER PLAZA,PLOT NO.12 SEC-12 DWARKA SECTOR-17, DWARKA PHASE-II,DWARKA PLOT NO.4, DWARKA CITY CENTRE, SEC-13, DWAR COMMUNITY CENTRE, JANAK PURI POCKET-A, LIG FLAT, HARI NAGAR MAIN JAIL ROAD, HARI NAGAR, MAIN 100 FT. ROAD, KABIR NAGAR, OLD PLOT NO.8, WEST WARD XIV, SADAR BAZAR MOTIA KHAN, PAHARGANI J- BLOCK, MAIN ROAD BRAHAMPURI A-BLOCK, SOUTH GAMRI MAIN 100 FT. ROAD, KABIR NAGAR, MAIN WAZIRABAD ROAD, BHAJANPURA, DURGA PURI, SHAHDARA KOTLA MUBARAK PUR 2ND PUSTA, NEW USMANPUR QUTAB ROAD, SADAR BAZAR, JANAK PURI EAST METRO STATION, JANAK PURI MEENAKSHI GARDEN WAZIR PUR INDUSTRIAL AREA YUSUF SARAI ASHOK NAGAR, MAIN MANDOLI ROAD SAFDARJUNG ENCLAVE MAIN LONI RACD, SHAHDARA PART-1 MAIN MARKET PART-2 MAIN PATPAGAN! ROAD KHUREJI KHAS PLOT NO-39-A DEEP CINEMA COMPLEX, ASHOK V HAUZ KHAS, GREEN PARK SATNAM PARK CHANDER NAGER

435 ZONE-27 434 ZONE-27

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N-650

KARAMPURA

SHOP NO. D-7/1, KHASRA NO. 304/1, D-BLOCK MAIN ROAD,

MAUZA CHANDRAWALI ALIAS, SHAHDARA NAJAFGARH ROAD INDUSTRIAL AREA, NOTI NAGA

NAJA-GARH ROAD

SHOP NO. 9, 69/3A, PATEL ROAD, SHOP NO. 6A, SHIVAJI MARG,

SHOP NO. C-105, KHASRA NO. 912/219,

KARAWAL NAGAR-EAST

RAW NAGAR KARAMPURA KARAMPURA

433 ZONE-27 432 ZONE-27

C57-E 037-E

20NE-27

N-550

099-N

2 SET ZONE-31	500 000 156	499 ZOME 31.	498 ZONE-31	497 ZONE-31	496 ZONE-31	495 ZONE-31	494 ZONE-31	493 ZONE-31	492 ZONE-31	491 ZONE-31	490 ZONE-31	489 ZONE-31	488 ZONE-30	487 ZONE-30	486 ZONE-30	485 ZONE-30	484 ZONE-30	483 ZONE-30	482 ZONE-30	481 ZONE-30	480 ZONE-30	479 ZONE-30	478 ZONE-30	477 ZONE-30	476 ZONE-30	475 ZONE-30	474 ZONE-30	473 ZONE-30
												NDMC+ D	015-8	010-S	015-S	010-5	010-5	070-N	015-8	050-8	070-N	016-8	070-0	016-8	023-5	023-E	023-E	C50-S
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	SHOP-125, 126	SHOP NO. 20, 21 KHANNA MARKET	SHOP NO-A-25/2,A-25/3,MIDDLE CIRCLE,	SHOP NO-4 REGAL BUILDING	SHOP NO-39 GROUND FLOOR AT SOUTH SQUARE	SHOP NO-2/10, ON GROND FLOOR IN CHANDRA HOUSE,	SHOP NO-102 BANGLA SAHIB MARG,	M 43 GOLLA CITOLE	MASOLITER CIRCLE	GE SHOP NO-2 CPD-04R PALATE OF DELHI	78/79 SCINDIA FIGUSE	20/48, GROUND I COOK SCHOOL	SOLING CROTING ELOOB & MEZZANINE FLOOR,	SHOP NO.=13/3,13/3,13/3,13/3,	SHOP NO. 13/3 13/5 13/6	SHOP NO. G-1, G-2, G-3, G-18 WEST-END MALL	SHOP NO 53,94,91,38 & 33, CONVENIENT SHOP NO 8.	TROPERTY BEARING NO. 6, MAIN NOSE SEE,	TECH NO. C-E BECKEN A.E. MAIN BOAD SIDE	KT. NO. 334/2, MATIFACTUS	H.NO.3536-A/5, KAIA TAKA,	GROUND FLOOR, PROPERTY NO.4, C-BLOCK	GROUND FLOOR P.NO.19, COMMUNITY CENTRE,	GROUND & MEZANINE FLOOR, 28, C-BLOCK,	F-160, JAGAT PURI, COMPRISING OF F-159 PART	B-1, EAST BALDEV PARK, NEAR TIKONA PARK,	A-26, BLOCK A, MAIN ROAD RED LIGHT CHOWK,	
		BHAGAT SINGH MARKET	CONVACCION DEL HI	CP CP DELT BI ACE NEW DELHI	SAROJINI NAGAN	8 LADY HARDING ROAD, GOLE W.S.	GOLE MARKET, NEW DELHI	CONNAUGHT CIRCUS	CONNAUGHT PLACE	POD DHAULA KUAN METRO STATION	CONNAUGHT PLACE,	DELHI	SHOPPING CENTRE MALCHA MARG, CHANKYAPUR	JANAK PURI SHIV NAGAR	RETAIL BUSINESS CENTRE, NAGAL RAYA,	DISTRICT CENTRE, JANAKPURI,	FACILITY CENTER, MAYA PURI, PHASE-II,	LAJWANTI GARDEN, NEW DELHI	SITUATED AT ASHOKA PARK MAIN, ROHTAK ROAD	JANAKPURINEW DELFI	NEW DELITIONS	COMMONITY CENTREJANANEON	CAWERENCE ROAD INCOVERSAL AREA,	COMMUNITY CENTRELANA ADUR.	AND F-65, JAGAT PURI	PARWANA ROAD,	LAGAT PURI, DELHI-110051	VASANT KUNI MATIDALPUR ROAD, NEW DELTI

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OFFICE OF THE COMMISSIONER OF EXCISE, ENTT. & L.TAX GOVT. OF NATIONAL CAPITAL TERRITORY OF DELIII 1. & N BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI – 110 002,

DELHI EXCISE POLICY FOR THE YEAR 2021-22

1. INTRODUCTION:

The National Capital Territory of Delhi has 11 districts, 33 sub-divisions, 272 wards, NDMC & Delhi Cantonment Board and 300 villages. Delhi is ranked as the 28th most visited city in the world and the first in India, by foreign visitors. The Excise Revenue is an important source of revenue for the State. The current system of excise regime in Delhi is highly cumbersome and the liquor trade is conducted in an archaic manner. The excise revenue, presently generated in Delhi, is at sub-optimal level and there is significant potential for revenue augmentation and also providing a decent standard of customer experience commensurate to the stature of the National Capital.

The prime function of the Excise Department is to regulate, control and monitor possession, import, export transport, sale and consumption of liquor and other intoxicants. The power of the state to control and regulate the trade in liquor is envisaged under entry 8, List II-State List, of the Seventh Schedule of the Constitution of India. As per entry 51, List II-State List, states are empowered to levy excise duty and also countervailing duty on liquor for human consumption, taking into account economic and social consideration. For such purpose, the statutory powers are discharged under the Delhi Excise Act, 2009. Section 26 of the Act prescribes the nature and components of excise revenue to be levied and recovered under the following heads namely: - a) duty b) license fee c) label registration fee d) import or export fee. The rates of duty and fee are, accordingly, prescribed from time to time, under rules-152 to 154 of the Delhi Excise Rules, 2010.

2. BACKGROUND:

In order to reform the liquor trade in Delhi, the Government of NCT of Delhi had constituted an Expert Committee, vide Order dated September 4, 2020 to suggest measures for;

- (i) Augmenting the State Excise Duty Revenue
- (ii) Simplifying the liquor pricing mechanism
- (iii) Checking malpractices and evasion of duty in liquor trade
- (iv) Ensuring equitable access to liquor supply
- (v) To transform the nature of liquor trade commensurate to the changing nature of the National Capital

The Expert Committee was chaired by the then Excise Commissioner. Deputy Commissioner (Excise) and Additional Commissioner (Trade & Taxes) were the other Members of the Committee.

The Expert Committee submitted its report to the Government on October 13, 2020. The Report of the Expert Committee was placed in the public domain on

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December 31, 2020 and comments from stakeholders/general public were invited on the recommendations of the Expert Committee till January 21, 2021.

The Government received an overwhelming 14,671 comments/ feedback from the stakeholders/general public. The Report of the Expert Committee and the comments received from the stakeholders/general public were placed before the Council of Ministers in the Cabinet Meeting held on February 5, 2021.

The Council of Ministers, Government of NCT of Delhi constituted a Group of Ministers (GoM) for State Excise Reforms vide Cabinet Decision No.2942 dated 05.02.2021 under the Chairmanship of Hon'ble Deputy Chief Minister with Hon'ble Minister (Urban Development) and Hon'ble Minister (Revenue) as Members to examine all aspects of the current system, report of the Expert Committee and the suggestions/feedback/comments received from the stakeholders/general public.

The Council of Ministers vide Cabinet Decision number 2983 dated 22.03.2021 has accepted the report on Delhi Excise Reforms prepared by the Group of Ministers (GoM) chaired by Hon'ble Deputy Chief Minister Sh. Manish Sisodia, Hon'ble Minister of Health & UD Sh. Satyendar Jain and Hon'ble Minister of Law & Revenue Sh. Kailash Gehlot as Members.

The Department has been directed vide Cabinet Decision No.2983 dated 22.03.2021 to implement the report of Group of Ministers (GoM) and accordingly Excise Act and Delhi Excise Rules, wherever required and take all other steps for implementation of the report of GoM.

The Group of Ministers vide Minutes dated 05.04.2021 recommended and approved additional clarifications/modifications in the Report of the GoM.

In line with the report of the Group of Ministers(GoM) as approved by the Council Of Ministers and the additional clarifications/modifications of the GoM, the Excise Policy for the year 2021-22 has been framed, with the following objectives:

- i) To ensure generation of optimum revenue for the Government, cradicate the sale of spurious liquor/non-duty paid liquor in Delhi and transform the consumer experience.
- To simplify the highly complex, heavily regulated excise regime ensuring ease of doing business in the overall trade.
- iii) To not allow formation of any monopoly or cartel.
- transparently without resorting to any proxy model.
- v) To ensure equitable access of liquor supply to all the Wards/area of Delhi so that there are no un-served and under-served localities eliminating the problem of spurious/non-duty paid liquor.
- vi) To put in place a simplified duty and pricing mechanism that is periodically reviewed.

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vii) To ensure accountability on part of the licensee in terms of revenue enhancement besides keeping in check the emergence of monopolies and cartels.

viii) Promotion of consumer choice. Ensuring availability of popular as well

as niche brands so that the customer has a wider choice.

Systemic measures to check smuggling and bootlegging, such as adequate spread of retail vends and insignificant or no price differential with the neighbouring States thereby eliminating the arbitrage for smuggling.

3. FRAMEWORK FOR GRANT OF WHOLESALE LICENSE IN FORM L-1:

3.1.1 The wholesale license in Form L-1 for supply of Indian and Foreign Liquor shall be granted subject to the following:

- i) The license shall be granted only to high end professional business entities with years of distribution experience comparable to that of global industry standards in supply of Indian and Foreign liquor but excluding Country Liquor. High benchmark and strict parameters to be set for any entity that wish to be a L1 distributor in Delhi. These entities shall have the expertise, experience, ambition and financial wherewithal to set-up large scale distribution operations that should match global quality and industry standards.
- ii) The license shall be granted to private business entities which have distribution experience in liquor trade in any State of India for at least 5 years.
- iii) The entity holding wholesale license in the Form L-1 shall not be a manufacturer/winery/brewery/ pottling plant, anywhere in the country or abroad either directly or through any sister business entities.
- iv) The entity holding wholesale license shall also not hold any retail license directly or indirectly and shall only make supplies to Zonal Licensees/retail vends in the form of L-7Z, L-7V & L-7SP1...
- v) Any manufacturer that wishes to sell its products in Delhi will have to choose one of the licensed L-1 distributor holding wholesale license for supply of Indian and Foreign liquor and also holding bonded warehouse licenses in the form of L-31 as an exclusive distributor, for all its brands.

3.1.2 ELIGIBILITY:

- i) The wholesale license in the Form L-1 shall be granted to a business entity having wholesale Distribution experience in the liquor trade in any State/UT in India for at least 5 years.
- The entity applying for the license in Form L-1 shall have a wholesale liquor distribution turnover of minimum Rs. 150 crore every year for 3 consecutive financial years (in the block of financial years 2017-18, 2018-19, 2019-20 and 2020-21."
- Any entity eligible to execute a contract can apply for the L-1 license.

 Joint Venture between entities is allowed to apply. In case of Joint

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Venture, at least one of the Joint Venture partner firm should individually have the required experience of 5 years in wholesale distribution of liquor and individually have liquor distribution turnover of minimum Rs.150 crore per annum."

- The turnover and experience of the Joint Venture partners will not be added for the purpose of qualifying the minimum eligibility criteria.
- v) For the purpose of qualifying the eligibility criteria, only the turnover of entire wholesale distribution business consisting of Indian Liquor (excluding Country Liquor) and Foreign Liquor will be counted. To illustrate, in case of applicants from Delhi the turnover means WSP + excise duty for L-1 & L-1F. For the applicant from other States equivalent criteria shall be considered.
- vi) For the purpose of meeting the eligibility requirements, wherever manufacturers have wholesale licenses, if an entity is able to submit documentary evidence that it was an agent of the manufacturer and managing their entire wholesale operations, that part of the experience and turnover of the manufacturer which was managed by the applicant agent will be counted to meet the eligibility requirements of the applicant agent.
- No manufacturer or retail license holder will be allowed to apply for wholesale license or vice versa. If wholesalers and manufacturers/ retailers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail-license holder should not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company should not have a holding-subsidiary relationship or are not subsidiaries of the same holding company".

viii) The license holder in the form of L-1 license shall not own directly or indirectly any of the retail vends.

There shall be no separate license for distribution and wholesale of foreign liquor and license in the form of L-1F will become redundant. Also, license in Form L-9 shall become redundant.

3.1.3 LICENSE FEE:

i) The annual L-1 license fee for the year 2021-22 shall be Rs.5 crore irrespective of the number of brands.

ii) A nominal charge of Rs.5000/-will be levied for each bonded warehouse license to be granted in the Form L-31.

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- i) All the brands for sale in the National Capital Territory of Delhi shall have to be registered with the Excise Department of the Government of National Capital Territory of Delhi (hereinafter called "the Excise Department").
- The registration of brands shall be open throughout the licensing year 2021-22 on payment of brand registration fee of Rs. 1 lakh per brand and Label Registration fee of Rs.5,000/-(Rs. Five thousand) per label. This is in respect of all beer, wine, spirit etc.
- Registration of brands and labels can be done either directly by the manufacturer or by L-1 licensee on behalf of the manufacturer during the course of the excise year. Further, any manufacturer can also change from one L-1 licensee to any other L-1 licensee after liquidation of entire inventory and giving a minimum of 10 days clear notice to the Excise Department.
- iv) The registration and approval of the brands shall be subject to fulfilling, besides all other conditions of the Delhi Excise Act, 2009 and the Rules made there under, the following conditions:
 - a. It shall be a product of a manufacturing unit (including a bottling unit) duly licensed by the respective Government.
 - b. It shall be made from neutral alcohol (double distilled), extra neutral alcohol, etc. Each and every consignment of Indian Liquor imported into Delhi is accompanied by a certificate of quality report duly certified by both the Technical head of the unit and the Excise authority attached to the unit confirming that the products are as per BIS standard and produced out of ENA.
 - c. Only such Indian Liquor brands, as have their Trade Mark registered, shall be allowed registration in Delhi. However, the brands with registered trademark licensed to the applicant under a valid agreement made in accordance with the Trade Mark Act, 1999 will be permitted.
 - d. The brands with Foreign Trade Mark Registration Certificates (TMCs) will be allowed registration in the Licensing year 2021-22 provided they have applied for registration to the Trade Mark Registration Authority of India before the submission of application for registration of the particular brands, subject to the condition that no brand shall be allowed to be registered in Delhi having identical or deceptively similar Trade Mark which is already registered in the name of a different proprietor in respect of the same goods or description of goods. This will however be subject to the verification of authenticity of Foreign Trade Mark Registration Certificate (TMC) by the concerned Issuing Authority.
 - e. Trade Mark Registration Certificate is not required for brands of Wine and Beer.

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a) The Whisky brands shall be divided into five categories so far as the eligibility for Licensing/registering various brands is concerned. These categories are as follows: -

CATEGORY I (Economy Brands of Whisky) (Brands with retail price up to Rs.140/-per quarts):

These brands shall be allowed registration in Delhi only if the brand has sold a minimum of 80,000 (Eighty Thousand) cases in any of the two preceding financial years i.e., 2019-20 or 2020-21, excluding Delhi. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY II (Brands with retail price between Rs. 141/- and 250/- per quarts):

These brands shall be allowed registration in the National Capital Territory of Delhi only if the brands have sold a minimum of 1,20,000 (One lac twenty thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-20 or 2020-21. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY III (Brands with retail price between Rs.251/- and Rs. 400/-per quarts):

These brands shall be allowed registration in the National Capital Territory of Delhi only if the brands have sold a minimum of 60,000 (Sixty Thousand) cases all over India, including the National Capital Territory of Delhi in any of the two preceding financial years i.e., 2019-20 or 2020-21. The brands shall also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

CATEGORY IV (Brands with retail price from Rs.401/- per quarts and above):

No sale figures will be required in this category,

CATEGORY V

An international whisky brand being bottled in India and with retail price up to Rs.600/- per quarts shall be registered only if it has sold over 5,00,000 (Five Iac) cases worldwide in any of the two preceding financial year i.e., 2019-20 or 2020-21. The brands shall

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also qualify for registration, if the above minimum requirement of cases sold is fulfilled at any time during the financial year 2021-22.

year 2021-22 to the existing brands at the time of the registration for the licensing The above eligibility conditions will apply to new brands as well as

5 The Rum brands shall be divided into three categories so far as the eligibility for Licensing / registering various brands These categories are as follows: -S. concerned

CATEGORY I (ECONOMY RUM BRANDS):

brands shall also qualify two preceding India, including the National Capital Territory of Delhi in any of the registered only if it has sold 50,000 (Fifty Thousand) cases all over A Rum brand with retail price up to Rs.120/- per quarts shall be requirement of cases sold is fulfilled at any time during the financial financial years i.e., 2019-2020 or 2020-2021. for registration, if the above minimum

CATEGORY II

registration, if the Territory of Delhi A Rum brand with the retail price between Rs. 121/- and Rs. 250/-per quarts shall be registered only if it has sold 60,000 (sixty thousand) cases all over India, including the National Capital fulfilled at any lime during the financial year 2021-22 2019-2020 ೪ 2020-2021. in any of the two preceding financial years i.e., above minimum requirement of cases sold is The shall

CATEGORYIII

sale limit has been prescribed For Rum brands with the retail price above Rs. 250/- per quarts, no

to the existing brands at the time of the registration for the licensing The above eligibility conditions will apply to new brands as well as year 2021-22.

c The Beer brands shall be divided into five categories so far as the eligibility for Licensing / registering various brands is concerned. These categories are as follows: -

CATEGORY

Rs. 100/- per quarks shall be registered only if it has sold 3,50,000 National Capital (Three lakh fifty thousand) cases A Beer brand with above 5 per cent alcoholic strength & MRP up to Territory of Delhi in any all over India, of the two preceding including the

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financial years i.e., 2019-2020 or 2020-2021. The brands shall also sold is fulfilled any time during the financial year 2021-22. qualify for registration, if the above minimum requirement of cases

XTEGORY II

A Beer brand up to 5 per cent alcoholic strength & MRP up to fulfilled any time during the financial year 2021-22 registration, if the above minimum requirement of cases sold is Capital Territory of Delhi in any of the two preceding financial years (One lac fifty thousand) clases all over India, including the National Rs.100/- per quarts shall be registered only if it has sold 1,50,000 , 2019-2020 or 2020-2021. The brands shall also qualify for

CATEGORY III

For Beer brands with alcoholic strength above or below 5% (both) with Maximum Retail Price (MRP) of above Rs.100/- per quarts bottle (650 ML), no sale limit has been prescribed.

CATEGORY IV

than 31 g per 100 ml. should have alcoholic strength below 5% and caloric value less For Diet Beer brands, no sale limit has been prescribed. Diet Beer

CATEGORY V

worldwide in any of the two preceding financial years i.e., 2019. registered only if it has sold over 5,00,000 (Five lac) cases 2020 or 2020-2021. The above eligibility conditions will apply to the time of registration for the licensing year 2021-22. brands for future registration as well as to the existing brands at international Beer brand (including mild beer) shall be

- ٥ For Gin/ Brandy/ Vodka/ wine/ Liqueur/Alcopop/ Mixed Alcoholic no sale limit has been prescribed. Beverages with alcoholic strength of less than 8% and other liquors
- 0 Indian Liquor Brands (Whisky and rum only) having retail price up to Rs.140/- declared, as economy brand will also be sold through to par with the economy brands. to lower ex-distille y/wholesale price so as to bring their branus at 60 degree) of retail price up to Rs. 140/-. L-1 licensee will be allowed Economy brands will be sold only in two categories (75 degree test 7Z/L-7V vends. The existing L-14 license shall become redundard declared as economy brand, it shall continue to be so, during the of the licensing year However, once a brand has been and the licensce shall not



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permitted to opt out of this category once he has exercised his option.

INFORMATION REGARDING OTHER RELATED LICENSES: 3.1.5

i) The license in the Form $L_1^{\frac{1}{2}}1$ shall only be granted for wholesale distribution of Indian liquor and foreign liquor, except country liquor.

ii) Holders of L-1 licenses will be permitted, under Rule 66(1) of the Defhi Excise Rules 2010 to sell Indian Liquor and Foreign liquor including beer only to vends having license in form L-7Z & L-7SP1 liquor licenses granted by the statutory authorities and cannot sell directly to any other permit/license holder.

iii) The Excise Department and the Government shall be under no obligation to grant any particular number of L-7Z & L-7SP1 liquor licenses. The holder of L-1 licenses shall not be entitled to any compensation or relief on the ground that a particular number of L-7Z &

L-7SP1 liquor licenses was not granted.

iv) Each L-1 license holders will need to have a separate bonded warehouse license in the form of L-31. The Licensee shall be responsible for any act of omission or commission done by the business entity or by the person appointed by the business entity as authorized representative/executive/ manager / agent or attorney for carrying out day to day business affairs. The person so appointed once shall not be changed during the currency of the license without the prior intimation to the Deputy Commissioner Excise, Government of NCT of Delhi (hereinafter called "the Deputy Commissioner".

3.1.6 OTHER CONDITIONS OF LICENCE!

License in Form L-1 for the licensing period shall be inter alia subject to i) the general conditions as contained in Rules 34, 35, 36, 37, 38, 39, 50, 51, 53, 61, 62, 63 and 66(1) of the Delhi Excise Rules, 2010, and orders/instructions issued there under, from time to time, and any law in force in the National Capital Territory of Delhi relating to liquor and bonded warehouses.

These terms and conditions, unless repugnant to the express (ii provisions of the Delhi Excise Act, 2009, and the Rules made there under, shall be in addition to the said Act and the Rules which are deemed to be incorporated in these Terms & Conditions as if they are expressly set out herein. Applicants are advised to access, read and

understand the same before applying.

The Wholesale price (WSP) for the brands of the Indian Liquor and iii) foreign whisky/ Beer/ Wine/ Rum/ Gin/ Vodka/ Liqueur/ Alcopop/ Mixed Alcoholic Beverage which qualify for the registration for the year 2021-22 will be fixed by the Commissioner under the Delhi Excise Rules. 2010.

- The licensee shall keep at least one week's stock in his bonded warehouse at all times, of all the brands approved for sale in the National Capital Territory of Delhi, so that uninterrupted supply to the iv) retail vends in the form of L-7Z, L-7V & L-7SP1 can be maintained throughout the licensing year. In case, the licensee fails to maintain the required stock, action under section 16, 17 and other relevant sections of the Delhi Excise Act, 2009, shall be taken against him.
- All the licensee will be bound by the provisions of Delhi Value Added v)
- The Deputy Commissioner (Excise) and the licensee shall monitor demand supply patterns, assure normalization of supplies to retail vi) vends in the form of L-7Z, L+7V & L-7SP1 and shall prevent supply of spurious and adulterated liquor by manufacturers, vend owners and wholesale distributors.
- Each Licensee should set-up a Government approved mechanism/ laboratory at its bonded warehouses granted in the form of L-31 to vii) check the presence of spurious liquor in each batch of liquor received from the manufacturers. The L1 license holder will have the right and responsibility to systematically check the product being sent to them for spurious liquor and will have to inform the Excise Department in case any spurious liquor is found in their supplies. Excise Department will separately issue SOP in this regard.
- Breach of terms and conditions may result in non-issue of import/transport permits and suspension/cancellation of L-1 license. (liiiy

3.4.7 DECLARATION OF EDP:

- The EDP will be declared on the basic premise of lowest EDP/Ex-Brewery/Ex-Winery Price (EWP) Price net of all duties/fees, i) discounts/commission of whatsoever nature allowed in respect of any market in India, excluding NCT of Delhi and CSD.
- For this purpose, the minimum ex-distillery price (EDP)/ Ex-Brewery Price (EBP)/ Ex-Winery Price (EWP) during the period of 1st April 2020 11) to 31st March 2021 will be the basis for the fixation of the pricing.
- It shall be incumbent upon the supplier to pass on the benefit of 111) lowering of EDP/EBP/EWP in any of the States post approval in Delhi, within 7 days to the Excise Commissioner of Delhi, to enable him to refix the WSP.

3.1.8 FIXATION OF WHOLESALE PRICE

Price for final WSP/ Price to Retailer will be fixed by the Excise Commissioner as under:

For IMFL: (u)

l si.	Price Parameter	Rate of Calculation
No. 1 2 3	EDP (per case) Export Pass Fees (per case) Import Pass Fees	Determined As per Exporting State Rule 1350 per case

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1 1	Freight Charges	□300 + □30 per km for 600 cases
	Handling Charges (per case)	□10
	Insurance Charges (per case)	@0.3% on #1
 7	Landed Price	=(1+2+3+4+5+6)
8	Profit Margin for L-1	12% of #7
9	WSP	=(7+8)
10	Excise Duty	As per Rule 152
11	VAT	Applicable VAT Rate x (9+10)
12	Price to Retailer	=(9+10+11)

(b) For Foreign Liquor(FL):

SI. No.	Price Parameter	Rate of Calculation
1	Cost, Insurance & Freight (per unit)	Determined
2	Customs Duty (per unit)	As per the Customs Act 1962 & Rules
3	Import fee (per quart)	Rs.50/-
4	Profit Margin (per unit for manufacturer)	Determined by Licensee
5	EDP (deemed)	=(1+2+3+4)
6	Profit margin for L1	12% of 5
7	WSP (per unit)	=(5+6)
8	Excise Duty (per unit)	As per Rule 152
9	VAT	Applicable Rate x (7+8)
10	Price to Retailer	=(7+8+9)

3.1.9 LOGISTICS AND INFRASTRUCTURE:

For implementation of the Excise Supply Chain Information Management System (ESCIMS), the standard operating procedures for barcoding shall be made available to all the licensees of the Department of Excise, Entertainment and Luxury Tax of NCT of Delhi, who shall be required to procure, install and make necessary provisions for IT and non IT infrastructure at his licensed premises as may be required for successful implementation of the Excise Supply Chain Information Management System. The Licensee shall adhere to all instructions/orders of the Department regarding supply of consignment to the retail vends of liquor. This includes instructions/orders regarding bar Coding. Further, Excise Adhesive Labels (EALs) manufactured by SPMCIL shall be implemented in a timely manner as and when directed by the Department. The new labels that would be introduced will have high end security features which cannot be cloned and duplicated, thereby extenuating the chances of duty evasion.

3.1.10 The grant of L-1 (wholesale) license shall be subject to the acceptance of these terms and conditions as a whole and the licensee should adhere to all

provisions of the Delhi Excise Act, 2009, the Delhi Excise Rules, 2010 and instructions issued there under.

- 3.1.11 An officer to be designated as Deputy Commissioner (Wholesale Operations). The officer shall have the following responsibilities:-
 - To prevent unfair trade practices, to monitor operations and ensure overall supervision of wholesale dealers
 - To constantly monitor demand supply patterns, assure normalization of supplies. DC will have authority to take necessary steps to ensure that the supply to retail vend from wholesale are smooth.
 - To prevent supply of spurious and adulterated liquor by manufacturers, vend owners and wholesale distributors.
 - iv) To ensure equitable distribution of stock among all vends by wholesalers.
 - v) To ensure no wholesale licersee encourage brand pushing.
 - vi) To conduct surprise checks on distributors bonded warehouse.
 - vii) To ensure CCTV system implementation at all distributor bonded warehouse with a live feed being centrally provided to the DC office.
 - viii) To ensure no branding violations are encouraged by wholesalers.
 - ix) To ensure track and trace under ESCIMS.
- 3.1.12 The license will be cancelled in case any of the above conditions is violated with a permanent ban on distributing liquor in Delhi and the entire license fees will be forfeited. The Commissioner/Deputy Commissioner reserves the right to cancel or suspend any L-1 license as per provisions of section 17 of Delhi Excise Act, 2009.
- 3.1.13 The Government reserves the right for a mid-term review of manner of levying duties / fees and amount of duties / fee etc. to be paid / payable in case any amendment is made to the Act, Rule or Law related to liquor & bonded warehouse in Delhi during the period of license. Accordingly the changes if any shall be binding on all the L-1 licensees.
- 3.1.14 Sustainable and eco friendly alternative packaging material like Aseptic carton packs e.g. tetra packs may be allowed/encouraged. Excise department will work with industry to monitor the quality standards for the same.
- 3.1.15 The detailed terms and conditions for the grant of wholesale licenses in form L-1 is annexed.
- 4. FRAMEWORK FOR GRANT OF RETAIL LICENSE IN FORM OF L-7Z, L-7V & L-7SP1 IN DELHI:
- 4.1.1. The priority of the Government is to promote consumer choice and availability of popular as well as niche brands so that the customer has a wide choice, besides taking systemic measures to check smuggling and bootlegging and ensure that there is adequate spread of retail vends in Delhi. The process of granting of the license will be such as to ensure equitable coverage so that there is no instance of un-served and underserved areas in Delhi including Non-Conforming Areas. The objective is to ensure equitable access of liquor supply to all the Wards/areas of Delhi eliminating

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the possibility for spurious/non-duty paid liquor. It is also important to ensure accountability on part of the licensee in terms of revenue enhancement besides keeping in check the emergence of monopolies and cartels.

In view of the above, the framework for grant of retail licenses shall be as under:

- The number of retail liquor vends will be 849, including five super i) premium retail vends.
- There shall be no Government owned liquor vends for IMFL/FL and ii) licenses in the form of L-6, L-6FG & L-6FE will become redundant.
- Delhi shall be distributed into 32 pre-defined zones. There shall be a iii) new license in the form of L-7Z to be granted to each zone operator/allottee through e-tender and bidding. This method of zoning and e-tendering shall ensure that each zone operator contributes significant revenue in the form of highest bid per zone.
- The revenue collection shall be substantially subsumed into the license tee of Retail vends in form of L-7Z and the license fee of each L-7Z monthly in equal installments from the date of shall be paid commencement till the end of the fiscal year as per Rule 48 with The Delhi Excise Rules 2010.
- A new license category L-7V shall be granted to each zone v) operator/allottee holding license in the form of L-7Z enabling the licensee to operate specified number of retail liquor vends in the zone.
- vi) Allotment of 32 L-72 licenses and 844 L-7V retail vends licenses shall be made through e-tender process with the reserve price for license fees as the base for bidding.
- vii) The vends in the airport zone will be allowed to operate for 24 hours and will be further permitted to have shop in shop concept for exclusive display of various brands.
- viii) There shall be a new category of retail vend license in Form L-7SP1-Super Premium License, which shall be 5 in number and shall be premium, international quality retail vends and shall offer high-end walk-in experiences for consumers. These 5 Super Premium licenses (L-7SP1) will be tendered separately in one group to one entity to be opened anywhere in the city except the Airport Zone.
- ix) The reserve license fee for Super Premium (L-7SP1) vends shall be two and a half times of the Average reserve license fees of a L-7V vend in Delhi.
- Average reserve licerise fees of a vend in Delhi = Sum total of reserve price of all zones/ total number of vends (849 vends)

4.1.2 ELIGIBILITY TO HOLD A LICENSE:

No manufacturer or wholesale license holder will be allowed to bid for i) zonal license of retail vond or vice versa. If retailers and leading to overcharging and brand by entering into exclusivity arrangements with cost of exclusion of others. The retail license

holder should not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company should not lie with the same person in all the entities. The entities should not have a holding-subsidiary relationship or are not subsidiaries of the same holding company.

ii) Any private legal entity or individual who has proof of filing Income Tax Returns for the last three assessment years is eligible to participate in the bid.

iii) The entity to participate in the tender for zonal license of retail vend should have net worth of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity intends to participate in tender for more than one zone.

iv) No entity will be allocated more than two zones in order to ensure that there is no market capture and cartelization.

v) The carpet area of the retail vend holding license in form L-7V should not be less than 500 sq. feet (An exception with the approval of the Government could be made only for vends in non-conforming areas) and not more than 2000 Sq Feet.

4.1.3 LICENSE FEE:

i) Each zone holding L-7Z license shall have a reserve license-fee on the basis of the following formula:

1.	Existing License fee	=Rs. 8 lakhs multiplied by number of vends in the zone
		(For Airport vends the fees would be calculated Rs. 16 lakhs per vend
2.	Excise Duty	=2019-20 Excise Duty of the all the existing vends excluding Country liquor (L-8) vends in the proposed zone
3.	Average VAT	=2019-20 (VAT on wholesale i.e. 1871 crore + VAT on retail i.e. 130 crore) to be apportioned pro-rata to the vends in that zone
4.	Excise Duty on HCR including Additional Excise duty on HCR	=2019-20 Total Excise duty on FICR (including additional excise duty) to be apportioned pro-rata to the vends in that zone (Rs. 195.20 crores +Rs. 21.12 crores= Rs. 216.32 crores)
5.	Excise duty on Buffer stock lying in BWH (Diff. b/w IP receiving & TP receiving)	54.08 drore
6.	Total revenue for the zone in 2019-20	=1+2+3+4+5
7.	Add 10% to account for year on year growth	
8.	Total Reserve License toe of the zone	=6+7 (Rounded off to the nearest highest number)

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- the scheduled date of commencement of business to the end of the fiscal year 2021-2022. For illustration, if there are 9 operative months left in the fiscal year after the scheduled date of commencement of business, the license fees will be payable only for 9 months calculated on pro-rata basis. The license fee of each zone shall be paid by the licensee in accordance with the provisions of Rule 48, wherein a licensee shall, by the 7th of the month in which he begins his business under his license and thereafter by the 7th of every subsequent month, pay in advance one-twelfth of the annual license fee till the whole fee is paid. The successful bidder shall deposit 25% of the annual license fee as security in accordance with rule 48. The 25% security deposited by the licensee shall be adjusted at close of the year. He may, however, at any time, pay the whole amount due if he so wishes.
- iii) If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied. Further, if the licensee fails to pay all the dues (including interest and penalty) by the last day of the month then security deposit shall be forfeited and the license shall be cancelled and re-tendered. The licensee will also be blacklisted and prohibited from participating in any other tendering process for a period of two years.
- iv) License fee shall be per zone and there is no method for per vend license fee, as the successful bidder of the zone will have to pay the pro-rata monthly fee for a zone as a whole even if for any reason he chooses to set up less than the prescribed number of vends in his zone.
- v) The license fee may be increased on an annual basis to be determined by the Government every year.

4.1.4 DISTRIBUTION OF RETAIL VENDS IN DELHI:

- i) The 272 wards in 68 Assembly Constituencies are divided into 30 zones. Each zone shall have 9-10 wards and shall be allowed to have a maximum of 27 retail vends (L-7V), having on average 3 retail vends in each ward. However, each zone operator (L-7Z licensee) will have to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.
- ii) The New Delhi and Delhi Cantonment Assembly Constituencies do not have Wards and 29 vends shall be allocated for New Delhi and Delhi Cantonment Assembly Constituencies together.
- iii) There shall be 10 retail vends at the Indira Gandhi International Airport.
- iv) The distribution of L-7V retail yends in wards shall be as under:

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,	Zones	Vend s in each Zone	Total Vends	Wards Alloca- ted	Wards in each Zone	Manda- tory Vonds in each Ward	Total Manda- tory Vends	Freehold Vonds	Mandatory Vends in each Zone	Freehold Vends in each Zone (approx.)
MCD Area	30	27	810	272	9*	2	544	266	18*	9*
NDMC and Cantonment Area	1	29	29	0	0	0	0	Ò	0	0
Delhi Airport	1	10	10	O	0	0	Ò	0	Q	0 .
Total	32		849	272		1				

*NOTE: Due to rounding off, 2 Zones will have 10 Wards each while the other 28 will have 9 wards each. However, each zone will have exactly 27 vends.

(v) Distribution of Municipal Wards in the Zones and the base reserve license fee is annexed.

4.1.5 TENDER PROCESS FOR ALLOTMENT OF THE ZONES:

- i) Allotment will be made through e-tender process with the reserve price for license fees as the base.
- ii) A non-refundable participation fee of Rs.10 lakh per bid is prescribed for each valid bid per zone.
- iii) An entity is free to bid for as many zones as it chooses including all the 32 zones.
- The bids will be opened in a pre-determined order, e.g. Zone-1, Zone-2.... Zone-32, to be decided and published by the Government before opening of the bids. As and when any particular entity is declared winning bidder for two zones, the said entity's bids for the remaining zones will be considered invalid and will not be opened.
- If any applicant wishes to participate in the bid for only one zone then he shall submit an EMD of Rs.30 crore. If he wants to participate in more than one zone, he shall submit EMD of Rs.60 crore. This EMD will be refunded if the applicant does not win the bid. If the applicant does not accept the license after winning the bid within the stipulated time frame, the EMD amount shall stand forfeited.
- The successful bidder for a zone shall provide a security deposit to match 25% of the winning bid amount within one week of the date of issue of Letter of Offer, after adjusting the initial EMD. If a successful bidder fails to pay the 25% security deposit, the EMD shall stand forfeited. The bidder will also be blacklisted and prohibited from participating in any other bidding process for a period of two years. In case, the security deposit is less than the EMD, then the remaining amount will be adjusted towards the payment of first month license fee.
 - The winning bidders for L-7Z license will get a time of 90 days and L-7SP1 Super Premium outlets will get 6 months from the date of issue of L-7Z & L-7SP1 license to commence business in all their shops. This



scheduled date of commencement will be non-negotiable and if any licensee is unable to start operations (partially or fully) by then, they will still be liable to pay the first installment.

viii) If the licensee is found being engaged in major malpractices, its entire zone license will be cancelled immediately and re-tendered thereafter.

For airport zone licenses, the H1 bidder shall be issued the L-7Z license only after obtaining No Objection Certificate (NOC) from the Airport Authorities within 30 days. After grant of the license, the Airport Zone Licensee will get a time of 60 days from the date of issue of license to commence business in all their vends. This scheduled date of commencement will be non-negotiable and if any vend is unable to start operations by then, they will have to still pay the first installment. If, for some reason, the H1 bidder fails to obtain NOC from Airport Authorities within 30 days, then the offer will be given to the subsequent bidder (H2, H3 etc. in that order) subject to the condition that the license fee shall be that of H1 rate.

4.1.6 TERMS & CONDITIONS TO BE FOLLOWED BY RETAIL LICENSEE:

- The proposed retail vend in the form of L-7V should comply with Rule 51(1) of the Delhi Excise Rules, 2010. The retail vends can be opened in any of the markets, malls, commercial roads/areas, local shopping complexes (LSCs) etc. as long as the standard rules and regulations of opening a new vend in Delhi is followed which includes restrictions on opening vends within a specified distance of schools, religious institutions etc.
 - Every vend shall provide a walk-in experience and designed accordingly. To illustrate, customers will not be allowed to crowd outside a vend or in the pavement and buy through the counter. Each customer shall be given access inside the vend and the entire selection and sale process shall be completed within the vend premise. The vend to have closed glass doors.
 - iii) Vends will need to be air conditioned and well lit.
 - Each vend will have CCTV cameras installed inside and outside the shop and the recording shall be maintained minimum for a period of one month.
 - v) Adequate security arrangements shall be provided by the licensee in and around each vend.
 - Licensee shall be responsible for law and order and security around their shop. In case the shop causes nuisance for the neighbourhood and complaint is received by the Government, the license of that particular vend will be cancelled. However, there shall be no reduction in the license fee for the zone.
 - vii) The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations.
 - viii) The licensees will have to ensure compliance of all the terms and conditions of the license including but not limited to:



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a. Timely payment of fees

b. Ensuring walk-in retail experience

- 2. No major complaints from the nearby community against the shop.
- d. Neighborhood should not experience any disturbance due to the vend.
- e. Maintenance of law and order and good conduct in their vicinity.
- f. Ensuring no spurious liquor is sold.
- g. Ensuring no brand pushing to consumers.
- h. Ensuring consumers have choice of brands in their vend.
- Mandatory purchase of supply from L1 license holders in Delhi etc. and no direct purchase from manufacturers.
- j. Ensuring no underage person is sold alcohol and an ID check is conducted when necessary.
- k. Licensee will ensure no dry snacks or cooked food outlet gets opened right outside the shop which encourage people to drink and loiter around the shop itself.
- ix) The compliance of license parameters and maintenance of law and order in the vicinity of his vends shall be an important parameter to decide whether his zonal license should be renewed at the end of year.
- x) Stringent penal action will be taken against any licensee if any of the conditions are not complied to including but not limited to immediate cancelling of the license of the particular vend. It may also lead to non-renewal of zone license in subsequent years.
- The detailed terms and conditions for the grant of Retail licenses in Form L-7Z is annexed.

4.1.7 SPECIAL CONDITIONS FOR SUPER PREMIUM VEND- L-7SP1:

- i) The retail vend in the form of L-7SP1 should comply with Rule 51(1) of the Delhi Excise Rules, 2010.
- The winning entity for the e-tender of 5 L-7SP1 licenses shall tie-up with any one or more of the zonal operators (excluding Airport Zone) and convert their existing vends into a super-premium yend by arriving at a mutual agreement with the zone operator holding license in the form of L-7Z.
- iii) Super Premium Vends shall have a minimum carpet area of 2,500 Sq. Ft
- Super Premium Vends will be allowed to sell products only above Rs. 200/- MRP for Beer and above Rs. 1000 Retail price for all other spirits including but not limited to Whiskey, Gin, Vodka, Brandy etc.
- v) Super Premium Vends will need to stock at least 50 imported (BIO) liquor brands including wines (BECRS) etc. brands in the store.
- vi) The Super Premium Vends can dedicate up to 10% of their space to sell ancillary products such as Cigars, liquor chocolates etc., high-end art paintings, high value merchandise such as bottle openers, ice boxes, bar glasses etc.

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- vii) The Super Premium Vends can setup a tasting room within the premise which will have to be an enclosed area, not visible from rest of the store. This room can only hold training and tasting sessions.
- viii) Super Premium Vends are permitted to have shop-in-shop concept for exclusive display of various brands in exclusive shelves, so that the customers can walk-in into the display for their selection of products.
- ix) Super Premium shops will be allowed to be open till 11 PM, one hour extra from L-7Z/L-7V licensed vends.
- The mechanism for adjusting the license fee of the L-7SP1 licensee against the L-7Z/L-7V shall be that L-7Z/L-7V will continue to pay the total zonal fee and a pro-rata adjustment for the vend tied-up with L-7SP1 will be made against the monthly license fee payable by L-7SP1 licensee. To illustrate, a zone consisting 27 vends is allotted at a zonal license fee of Rs.270 crore per annum and the L-7SP1 consisting of 5 vends is allotted at a license fee of Rs.125 crore; in this case assuming that the L-7SP1 licensee takes all the 5 vends from this particular zone then the zonal licensee will pay annual license fee of Rs.270 crore and the L-7SP1 licensee will pay annual license fee of Rs.75 crore i.e. after taking the pro-rata adjustment of Rs.50 crore.
 - The license fee may be increased on an annual basis as determined by the Government.
 - xii) All the other conditions applicable for L-7V shops would apply unless specifically mentioned as an exception in the above points.

4.1.8 QUALIFICATION CRITERIA FOR L-7SP1

- i) The reserve license fee for Super Premium (L-7SP1) vends shall betwo and a half times of the Average reserve license fees of a vend in
 Delhi. Average reserve license fees of a vend in Delhi = Sum total of
 reserve price of all zones/ the number of vends excluding the five super
 premium outlets (849 outlets)
- ii) Allotment will be made through e-tender process with the reserve price as the base license fees. The participation fee of Rs.10,00,000/- shall be levied for participation in the tender process. The EMD for participation in the bid shall be Rs.15 crores.
- iii) Any entity or individual bidding for Super Premium Vends must have experience of operating high-quality liquor vends anywhere in India. At least one of these vends should be a walk-in experience store with 2,500 Sq Ft or above retail area and operational for at least one year.
- iv) Any entity or individual bidding for Super Premium Vends should have experience of retailing of over 50 BIO brands.
- v) Joint Ventures between entities are also eligible to apply. In case of a Joint Venture, at least one of the partner firms of the Joint Venture should have the required experience individually as detailed above.
- vi) The detailed terms and conditions for the grant of Retail licenses in Form L-7SP1 is annexed.

4.1.9 OTHER CONDITIONS OF RETAIL LICENCES

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- Every license in form of L-7Z, L-7V and L-7SP1shall be granted i) subjected to the conditions that the licensee shall comply with the provision of Delhi Excise Act, 2009, the Delhi Excise Rules framed thereunder, terms and conditions of grant of license in form of L-7Z, L-7V and L-7SP1and orders issued by the Excise Commissioner from time to time.
- L-7V & L-7SP1 Licensee will be entitled to retail sale of Indian and ii) Foreign liquor and shall produre all categories of liquor only from L-1 licensee.
- No person to whom license has been granted license in Form L-7Z, Liii) 7V and L-7SP1, shall be entitled to claim renewal thereof and no claim shall lie for damages or otherwise in consequence of any refusal to renew a license on expiry of period for which the same remain in force.
- Every licensee in Form L-7Z, L-7V and L-7\$P1 shall be bound to iv) furnish any/all information in connection to their operations truly and faithfully within the time prescribed by the Excise Department. Any refusal to furnish the information, furnishing of false information or noncompliance of orders will be regarded as breach of Terms and Conditions on which the license is granted.

v)

(iiiv

discount on the MRP.

deposit shall be forfeited and the zone will be re-tendered and the said licensee will be prohibited from participating in the bidding process for a period of two years. Shifting of retail vends (L-7V & L-SP1) shall be allowed and no vi) additional fees will be charged for the same. However, the condition of

In case of a surrender of a retail license by a zone allottee, the security

- number of mandatory and freehold vends in a ward/zone will need to be maintained. Retail license will be a renewable license to be given by the Excise vii) Department as per the Rules.
- After the completion of the tendering process, the L-7Z licensees will be given two weeks time to submit their inputs regarding the MRP to the Excise Commissioner. The Excise Commissioner will fix MRP for each product after taking into account the inputs from L-7Z and L-7SP1 licensees and the price of the product in the neighboring States i.e Haryana, Uttar Pradesh, Punjab and Rajasthan. The Excise Commissioner will also provide an opportunity of being heard to each L-7Z and L-7SP1 licensee as prescribed in Rule 54. Similar process will be followed at the time of introduction of new brands during the course of the year. The licensee is free to give concession, rebate or
- HCR segment shall directly purchase only from retail vends (L-7V & Lix) SP1) and not from L1. Similarly, events, weddings and any other day permit holders such as P-10, P-10A, P-13, P-10E shall buy only from retail vendors (L-7V & L-SP1) and not from L-1.

n-Shop branding will be allowed but no branding will be allowed outside the shop in any form except the signboard for the shop itself. No branding, standees, banners, installations should be put anywhere outside the shop. The branding will have to be strictly limited INSIDE the shop.

4.1.10 POWER TO SUSPEND/CANCEL LICENSE

- i) The Authority granting license in form of L-7Z, L-7V and L-7SP1 may suspend or cancel the license as provided under Section 17 of the Delhi Excise Act, 2009 in the following circumstances, after giving reasonable opportunity of being heard:
 - a) If the license is transferred or sublet by the holder thereof without the permission of licensing Authority;
 - b) If any excise revenue payable by the holder thereof is not duly paid;
 - c) In the event of any breach by the holder of license or by his servant or by any one acting on his behalf, with his express or implied permission, of any of the Terms and Condition of the license;
 - d) If the holder of license or his agent or employee is convicted of an offence punishable under Delhi Excise Act, 2009 or any other law for the time being in force, relevant and connected with Excise matter relating to Excise Revenue or of any cognizable and non bailable offence under any other relevant law;
 - e) If the purpose for which the license was granted, ceases to exist;
 - f) If the license has been obtained through misrepresentation or fraud.
 - The Licensing Authority may order forfeiture of part or whole of Security Amount in case of breach of any of the Terms and Conditions of license in form of L-7Z, L-7V and L-7SP1.
 - The Terms & Conditions of the Delhi Excise Act, 2009 and Delhi Excise Rules, 2010 and all orders/directions issued there under shall be deemed to form an integral and inseparable part of the Terms and Conditions as if they were expressly set out in the Terms & Conditions for grant of license in form of L-7Z, L-7V and L-7SP1. Applicants are also herby advised to access, read and understand the same before applying.

4.1.11 POWER FOR FORFEITURE OF SECURITY:

In case of a surrender of a retail license by a zone allottee, the security deposit shall be forfeited and the zone will be re-tendered and the said licensee will also be blacklisted and prohibited for participating in any other bidding process for a period of two years.

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4.2 Simplification and Rationalisation of liquor pricing including Excise Duty and VAT:

- 4.2.1. Since the entire Excise duty and VAT has been subsumed into the reserve ficense lee for retail vends, it is decided that Excise Duty and VAT shall be charged for better control and accounting by the Departments. Hence Excise Duty and VAT shall be charged at the rate of 1% each. However, the VAT for consumption "on" the premises (HCR sector) shall continue to be levied at the rate of 25%.
- 4.2.2 This will minimize the possibilities of siphoning or avoidance of VAT, Excise duty.

4.3 Sale through Canteen Stores Department (CSD)

At present, sale of Indian Liquor and Foreign Liquor through Canteen Stores Department (holders of License in Form L-23/L-23F) is given rebate of 50% of the Excise Duty on Indian Liquor and 25% on Foreign Liquor. Under the New Excise Policy, the Excise Duty is being substantially subsumed into license fee of Retail Vends. It is proposed that the supply of liquor to the defence personnel should continue seamless and in such a manner so that CSD Store are not burdened by such a heavy license fee as is being expected from the regular retail vends. Further, the GoM has recommended that the Excise duty shall be maintained approximately at the current rates and necessary amendment be made in the rules.

At present, the excise duty contribution from Sale through CSD for the year 2020-21 was 91.87 cr. Accordingly, it is proposed that rate of Excise Duty for Indian and Foreign liquor shall be 65% of the Wholesale Price (WSP) on sale through Canteen Stores Department. At this proposed rates, the overall excise revenue from CSD shall remain at approximately the same level as in the previous years. The change in duty will however lead to proportionate lower Excise duty levy in lower segment brands vis-à-vis the premium segment brands with the overall tax revenue remaining approximately the same. The prices of lower segment of liquor will come down due to rationalization of duty structure. However, the prices of premium liquor brands are likely to rise by proposed modification in duty structure.

4.4 Microbrewery:

The retail vend of beer manufactured by a microbrewery is granted license in form of L-11 and is granted for consumption "off" the premises to any independent restaurant as perapproved terms and conditions. In regard to microbrewery, following terms and conditions shall also apply:

- 4.4.1 Draught beer shall be allowed to be taken away in bottles or 'growlers'.
- 4.4.2 Draught beer shall also be allowed to be served at permitted events which have the P-10, P-10E, P-11, P-13 permits. However, wherever draught beer is being served as a take away, clear signage and information will be need to put up about its short shelf life and the bottles will have to mention the expiry date clearly.
- 4.4.3 Micro-Brewery shall be allowed to supply to other bars and restaurants who have L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29 & L-38 licenses.

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- 4.4.4 The orders can only be placed by the above license holders through a retail vend (L-7V/L-7SP1) who will procure the product from an L1 distributor.
- 4.4.5 Each micro-brewery will have to appoint a L-1 distributor for any off-premise sale.
- 4.4.6 The L-1 distributor and the Micro-Brewery will have the responsibility to reintorce the expiry date and ensure no product outside the expiry date is being sold at the outlets.
- 4.4.7 Any L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29 and L-38 license holder found selling draught beer after its expiry date will immediately have his license revoked.

Timely implementation of the new barcodes: 4.5

The Excise Department has introduced Excise Adhesive Labels with high end security features manufactured by Security Printing and Minting Corporation of India Limited (SPMCIL) to avoid tax evasion and plugging leakages in supply chain and has signed an agreement with SPMCIL.

These EALs have necessary clauses regarding advanced technology and high security features i.e. (anti-counterfeiting special tag printing ink, mark with 3-D features and Online verification of labels with Checko App) used in the printing of EAL, developed by IIT Kanpur. Accordingly:

- 4.5.1 The Excise Adhesive Labels (EALs) manufactured by SPMCIL shall be implemented in a timely manner.
- 4.5.2 The new labels have high end security features which cannot be cloned and duplicated, thereby extenuating the chances of duty evasion. Further, till the implementation of the new barcodes, the present system of bar-coding and ordering through ESCIMS will continue.
- 4.6 · Special Inspection Teams:

The Excise Department is the final authority that has been entrusted with the powers to plug the revenue leakages and protect valuable Government Revenue under the provisions of Delhi Excise Act, 2009, Delhi Excise Rules, 2010 and terms and conditions framed thereunder in. Accordingly:

1.6.1 Special Inspection Teams will be set up to constantly check and examine the conduct and operation of retail vends and warehouses to ensure that none of the licensing terms are being violated. This will be done to maintain the quality standard that is expected of any shop being set up in Delhi.

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- 4.6.2 An officer to be appointed as Deputy Commissioner (Wholesale Operations).
- 4.6.3 Constitution of special teams for sample collection: Teams will be set up to systematically pick up samples from bonded warehouses, retail vends, hotels, clubs and restaurants across all brands and the report of the same will be published on the website. Any L-1 license holder or retail shop owner found in possession spurious liquor will lose their entire license and will be subject to criminal proceedings as per applicable laws. They will be permanently black listed and barred from operating in Delhi and in good faith, the information of the same will be provided to the Excise Department of all other States.
- 4.6.4 Supply of spurious liquor is a serious public health hazard. To keep this in check the Government of Delhi will setup a state-of-the-art lab which will specialise in detecting spurious and counterfeit liquor. Government will work with the industry to set the safety standards and practices for the same.
- 4.7 New License in the form of L-38 for Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues

Currently, Banquet Halls, Party Places, Farm Houses, Motels, Wedding/Party/Event Venues are required to avail temporary license in form of P-10, P-10A, P-11 & P-13 for parties and functions organized. Accordingly:

4.7.1 New License in the form of L-38 for Banquet Halls, Party-Places, Farm Houses, Motels, Wedding/Party/Event Venues with permission to serve Indian and Foreign liquor in all the parties hosted at their premises on payment of one-time annual fee as per the following slab:-

SI.	Carpet Area of Banquet Halls, Party Places, Farm Houses, Wedding/	Fee (in Rs.)
	Party/Event Venues (In Sq.Ft.) Upto 5,000	5,00,000
b)	Above 5,000 and upto 15,000 Above 15,000	10,00,000 15,00,000

- 4.7.2 No separate P-10 license will be required at any event being conducted at these venues once the yearly license is acquired.
- 4.7.3 The area will be calculated on the basis of the entire usable carpet area which is leased out for events and gatherings. In case of venues with multiple floors, the carpet area of each floor will be calculated.
- 4.7.4 The venues which conduct multiple events will have to take this mandatory license in order to serve liquor in their premises.



4.7.5 For in-house party or any function in any Community Centre, the P-10 fee will be applicable at the rate of Rs.10,000/- per event, irrespective of the number of guests.

4.7.6 To serve liquor in Banquet Halls, Party Places, Farm Houses, Motels, Wedding/ Party/Event Venues, the one-time P-10E license fee will be Rs.50,000/per event, if the said venue does not hold regular license.

New Policy for Hotels, Clubs and Restaurants (HCR) 5.

The hospitality industry is a significant contributor to the State's overall economyfrom providing employment, generating tax revenues, to being a buyer of goods and services from several other industries and sectors which are dependent and are positively impacted by it. Therefore, it is necessary to create a conducive environment and improve the conditions for smooth operation of business in this industry. Besides, many of the conditions/restrictions related to Excise operations in HCR need to be in sync with the present-day business and social perspectives.

In order to meet the twin goal of increasing Excise Revenue and providing favourable environment and conditions to the licensees of HCR segment, following objectives are taken into consideration:

That, the license fee should be rationalized on the basis of area instead i) of seat covers.

That, the age of seiling/serving liquor should be in consonance with 11)

that of the neighbouring States.

That, the archaic rules related to not allowing music in independent restaurants-and-pasting-of-public-notice-before-grant-of-HCR-licenses (iii) should be done away with.

That, the impractical restrictions relating to storage and serving of iv)

liquor should be removed.

That, the requirement of obtaining multiple licenses prior to grant of Bar license may be done away with. Instead, the Fire NOC may be the v) only mandatory requirement for obtaining the Bar license. This will go a long way towards 'Ease of Doing Business' in the National Capital.

That, the timings of operation of Bars may be brought at par with the vi) neighbouring cities.

That, the operational requirements of HCR segment may be relaxed by permitting liquor service in the open spaces viz. terrace/balcony/lower vii) area, additional dispensing counters with nominal fee, easy transfer of license, etc.

Policy initiatives for Ease of Doing Business 5.1

Licensees of HCR shall be allowed to serve any Indian Liquor and Foreign Liquor in any area within the licensed premises, including open i) spaces viz. terrace / balcony / lower area of licensed premises with the condition that the liquor serving area shall be screened off from the public view.

The bars in Hotels, Restaurants and Clubs are allowed to operate till 03:00 A.M. except those licensees which have been given license to *(ii)*

operate round the clock service of liquor.

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- License fee for the HCR segment is rationalized on the basis of size/area of the premises duly endorsed on the license, instead of seat covers. Further, annual 10% automatic increase in license fees is discontinued. Decision on fees escalation will be taken on an annual basis by the Government.
- iv) The HCR licenses shall be issued with the mandatory requirement of Fire NOC as per the guidelines of Delhi Fire Service.
- v) Hotel, Clubs and Restaurants shall have to place Purchase Orders with the Retail Licensees only.
- vi) The licensee will be allowed to serve Indian Liquor, Foreign Liquor, wine or beer either in glasses or in full bottles. However, it shall be the sole responsibility of the licensee to ensure that no customer takes the served bottles out of the licensed premises.
- vii) The licensee may store Indian Liquor and Foreign Liquor at any place, including refrigerator, within the licensed premises.
- viii) The licensee may retain two dispensing counters without any additional charge. However, for operating more than two dispensing counters, additional payment @ 5% of the applicable license fee per additional counter shall be charged.
- The requirement of pasting of public notice before issuance of HCR licenses is now dispensed with.
- The last date of payment of excise renewal fee in respect of HCR licenses will be 15th March instead of end of February.
- The Terms & Conditions for transfer of License in case of Independent restaurants (L-17 and L-19) shall also be applicable to Hotels & Clubs (L-15, L-16, L-21, L-28 and L-29).
- The HCR licensees are permitted to play any type of entertainment/performance including music and musical instruments, dancing, or singing by professionals or DJ, Live Bands, and Karaoke on its premises.
- There shall be no restriction of shelf life of opened liquor bottle kept in the Bar counter in HCR.
- The detailed terms and conditions for the grant of Retail licenses in Form L-15, L-16, L-17, L-19, L-20, L-21, L-28 and L-29 is annexed.

6. The prevailing Country Liquor vends shall continue to operate till the new Country Liquor Policy is framed.

(ARAVÁGOPI KRISHNA) (IAS)

COMMISSIONER (EXCISE)

OFFICE OF THE COMMISSIONER OF EXCISE GOVT OF NATIONAL CAPITAL TERRITORY OF DELHI L& N BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002.

TERMS AND CONDITIONS FOR GRANT OF L-72/L-7V LICENSE FOR THE YEAR 2021-22

TERMS AND CONDITIONS FOR GRANT OF LICENSE IN FORM L-7Z (ZONAL LICENSE FOR RETAIL VEND OF INDIAN LIQUOR AND FOREIGN LIQUOR) AND L-7V (RETAIL VEND OF INDIAN LIQUOR, FOREIGN LIQUOR IN A ZONE) FOR THE EXCISE YEAR 2021-22 FOR THE RETAIL SALE OF INDIAN AND FOREIGN LIQUOR EXCLUDING COUNTRY LIQUOR IN THE NATIONAL CAPILAL TERRITORY OF DELHI FOR THE LICENSING PERIOD 2021-2022.

Zonal License in Form L-7Z of Indian Liquor, Foreign Liquor & in Form L-7V for retail vend of Indian Liquor, Foreign Liquor in a Zone, in the National Capital Territory of Delhi shall be granted by the Government for the year 2021-2022 in accordance with the following terms and conditions:

LICENSE FEE

- Each zone shall be granted license in the form of L-7Z through e-tender process and shall pay the license fee as determined through e-tender. This is further subject to earnest money deposit (EMD) and security deposit as prescribed in the e-tender documents.
- The license fees for the first year will only be charged on a pro-rata basis from the scheduled date of commencement of business to the end of the fiscal year 2021-2022. For illustration, if there are 9 operative months left in the fiscal year after the scheduled date of commencement of business, the license fees will be payable only for 9 months calculated on pro-rata basis.
- 1.3. The license fee of each zone shall be paid by the licensee in accordance with the provisions of Rule 48, wherein a licensee shall, by the under his license and thereafter by the 7th of the month in which he begins his business of every subsequent month, pay in advance one-twelfth of the annual license fee till the whole fee is paid. The 25% security deposited by the licensee shall be adjusted at close of the year. He may, however, at any time, pay the whole amount due if he so wishes.

If a licensee defaults in paying the monthly advance license fee, either partially or fully, then he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from the date next following the day on which such payment became due. Further, if the default continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per day on the sum due till the date of actual payment shall be levied. Further, if the licensee fails to pay all the dues (including interest and penalty) by the last day of the month then security deposit shall be forfeited and the license shall be cancelled and re-tendered. The licensee will also be blacklisted and prohibited from participating in any other tendering process for a period of two years

- License fee shall be for the entire zone in Form L-7Z.License in Form L-7V is only a sublicense of L-7Z and accordingly, the successful bidder of the zone i.e. L-7Z licensee shall have to pay the pro-rata monthly fee for a zone as a whole, even if for any reason he chooses to set up less than the prescribed number of vends in form of L-7V in his zone.
- The license fee may be increased on an annual basis to be determined by the Government every year.

2. ELIGIBILITY TO HOLD LICENSE

2.1 Any private legal entity or individual who has proof of filing Income Tax Returns for the last three assessment years is eligible to participate in the bid.

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- The eligibility to participate in the tender for retail vends shall also have net worth criteria of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity applies for more than one zone.
- 2.37 No entity will be allocated more than two zones.
- 2.4 The carpet area of the retail vend holding license in form L-7V should not be less than 500 sq. feet (An exception with the approval of the Government could be made only for vends in non-conforming areas) and not more than 2000 Sq Feet.
- The proposed L-7V retail vend in a zone should not be located within 100 (One Hundred only) meters from the following:
 - a. Major Educational Institutions (Middle and Higher Secondary Schools and Colleges and other Institutions of higher learning, recognized by the Govt of NCT of Delhi or Govt. of India).
 - b. Religious Places having pucca structure with a covered area of more than 400 (Four Hundred only)sq. ft.
 - :. Hospitals with fifty beds and above.
- vend or vice versa. If retailers and manufacturers/wholesalers are common entities, there is possibility of formation of syndicates leading to overcharging and brand influencing/pushing by entering into exclusivity arrangements with certain brands at the cost of exclusion of others. The retail license holder shall not have any manufacturing facilities/distilleries/breweries/wineries anywhere in the country or abroad either directly or through any sister concerns/related entities. For this purpose, sister concerns/related entities shall mean that the entities should not have common proprietor or partners or directors. Majority ownership (51% or more) of the proprietorship or partnership or company shall not lie with the same person in all the entities. The entities shall not have a holding-subsidiary relationship or are not subsidiaries of the same holding company.
 - 2.7 The entity to participate in the tender for retail license/ vends should have net worth of at least Rs.6 crore, if the entity intends to participate in tender for one zone and net worth of at least Rs.12 crore, if the entity intends to participate in tender for more than one zone

3. HOURS OF SALE AND DRY DAYS

- 3.1 Sale of Indian liquor and foreign liquor shall be allowed between 10.00 A.M and 10.00 P.M. only. However, vends located at the airport shall be allowed to operate round the clock.
- The Government shall declare any day as dry day in accordance with Rule 52 of the Delhi Excise Rules, 2010 which maybe at par with the neighboring States. The L-7Z Licensee shall not be entitled to any compensation or relief due to any increase in the number of Dry Days or due to change in the hours of sale of Indian and Foreign liquor in the retail vend in the form of L-7V during the licensing year 2021-22
- 4. DISTRIBUTION OF RETAIL VENDS IN DELHI:
- 4.1 (i) The 272 wards in 68 Assembly Constituencies are divided into 30 zones. Each zone shall have 9-10 wards and shall be allowed to have a maximum of 27 retail vends (L-7V), having on average 3 retail vends in each ward. However, each zone operator (L-7Z licensee) will have to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.

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to operate 2 'mandatory vends' in each ward allocated in the zone and the remaining vends will be 'freehold vends' that can be operated anywhere within that zone.

(ii) The New Delhi Municipal Corporation (NDMC) Area and Delhi Cantt. Assembly Constituencies do not have Wards and 29 vends shall be allocated for New Delhi Municipal Corporation (NDMC) Area and Delhi Cantt. Assembly Constituencies together.

(में) There shall be 10 retail vends at the Indira Gandhi International Airport.

4.2 The distribution of L-7V retail vends in wards shall be as under:

#	Zones	Vend s in each Zone	'Fotal Vends	Ward Alloc ted	a- m	Manda -tory Vends in each Ward	Total Manda -tory Vends	Freehold Vends	Manda -tory Vends in each Zone	Freehold Vends in each Zone (approx.)
MCD Area	30	27	810	272	9*	2	544	266	18*	9.
NDMC and Cantonment Area	1	29	29	0	0	0	0	0	0	0
Delhi Airport	1	10	10	0	0	0	0	0	0	0
Total	32		849	272						

*NOTE: Due to rounding off, 2 Zones will have 10 Wards leach while the other 28 will have 9 wards each. However, each zone will have exactly 27 yends.

5. TENDER PROCESS FOR ALLOTMENT OF THE ZONES:

- Allotment will be made through e-tender process with the reserve price as the base license fees.
- A non-refundable participation fee of Rs. 10 lakh per bid is prescribed for each valid bid per zone,
- 5.3 An entity is free to bid for as many zones as it chooses including all the 32 zones.
- The bids will be opened in a pre-determined order, e.g. Zone-1, Zone-2..... Zone-32, to be decided and published by the Government before opening of the bids. As and when any particular entity is declared winning bidder for two zones, the said entity's bids for the remaining zones will be considered invalid and will not be opened.
- 5.5' If any applicant wishes to participate in the bid for only one zone then he shall submit an EMD of Rs.30 crore. If he wants to participate in more than one zone, he shall submit EMD of Rs.60 crore. This EMD will be refunded if the applicant does not win the bid. If the applicant does not accept the license after winning the bid within the stipulated time frame, the EMD amount shall sland forfeited.
- 5.6 The successful bidder for a zone shall provide a security deposit to match 25% of the winning bid amount within one week of the date of issue of Letter of Offer, after adjusting the initial EMD. If a successful bidder fails to pay the 25% security deposit, the EMD shall stand forfelted. The bidder will also be blacklisted and prohibited from participating in any other bidding process for a period of two years. In case, the security deposit is less than the EMD, then the remaining amount will be adjusted towards the payment of license fee.

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- The winning bidders for L-7Z license will get a time of 90 days from the date of issue of L-7Z license to commence business in all their slops. This scheduled date of commencement will be still be liable to pay the first installment.
- 5.8 If the licensee is found being engaged in major malpractices, its entire zone license will be cancelled immediately and re-tendered thereafter.

6. PROCEDURE TO APPLY

- 6.1 The applicant applying for grant of L-7Z License shall participate in e-tender process by paying anon-refundable participation fee of Rs. 10,00,000/- (Rupees Ten Lakh only).
- 6.2 The applicant shall be required to submit the following documents along with the application:-
 - (a) An Affidavit with regard to qualifications for grant of license as prescribed under Section 13 of the Delhi Excise Act, 2009
 - (b) A copy of Permanent Account Number (PAN) along with copies of the Income Tax Returns filed by the applicant for the assessment years 2018-19, 2019-20 & 2020-21.
- 6.3 The information as required for this purpose in the application form shall be furnished with complete details truly and faithfully as to enable processing the applications for grant of L₇ 7Zlicense. The applicants shall not be entitled to any relief for compensation on account of delay in the finalization of case for the grant of L-7Z License.

7. OTHER CONDITIONS OF LICENSE

- 7.1 After the completion of the tendering process, the L-7Z licensees will be given two weeks' time to submit their inputs regarding the MRP to the Excise Commissioner. The Excise Commissioner will fix MRP for each product after taking into account the inputs from L-7Z and L-7SP1 licensees and the price of the product in the neighbouring States i.e Haryana, Uttar Pradesh, Punjab and Rajasthan. The Excise Commissioner will also provide an opportunity of being heard to each L-7Z and L-7SP1 licensee as prescribed in Rule 54. Similar process will be followed at the time of introduction of new brands during the course of the year. The licensee is free to give concession, rebate or discount on the MRP.
- 7.2 L-7V licensees are eligible for retail sale of Indian liquor and Foreign liquor to individuals and to all license holders of Hotels, Clubs, Restaurants, Permit Holders etc in form of L-15, L-16, L-17, L-19, L-20, L-21, L-28, L-29, L-38, P-10, P-10E and other licenses/permits as permitted by the Excise Commissioner.
- 7.3 The L-7V Licensee shall procure Indian and Foreign liquor from L-1 Licensee only through ESCIMS.
- 7.3 Every license shall be granted subject to the conditions that the Licensee shall comply with the provisions of the Delhi Excise Act, 2009, the Rules framed there under, terms and conditions for grant of L-7Z and L-7V License and orders issued by the Excise Commissioner from time to time.
- 7.4 The retail vends can be opened in any of the markets, malls, commercial roads/areas, local shopping complexes (LSCs) etc. as long as the standard rules and regulations of opening a new vend in Delhi is followed which includes restrictions on opening vends within a specified distance of schools, religious institutions etc.

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Every vend shall provide a walk-in experience and designed accordingly. To illustrate, customers will not be allowed to crowd outside a vend or in the pavement and buy through the counter. Each customer to be given access inside the vend and the entire selection and sale process to be completed within the vend premise. The vends shall have closed glass doors.

- vends will need to be air conditioned and well lit.
- 7.7 Each shop will have CCTV cameras installed inside and outside the shop and the recording shall be maintained minimum for a period of one month.
- 7.8 Adequate security arrangements shall be made by the licensee in and around each vend.
- 7.9 Licensee shall be responsible for maintenance of law and order around their vend. In case the vend causes nuisance in the neighbourhood and any complaint is received by the Government, the license of that particular vend may be cancelled. However, the license fees for the zone will remain the same.
- 7.10 The licensees will have to ensure compliance of all the terms and conditions of the license including the following:
 - a. Timely payment of fees
 - b. Ensuring walk-in retail experience
 - c. No major complaints from the nearby community against the shop.
 - d. Neighborhood should not experience any disturbance due to the vend.
 - e. Maintenance of law and order and good conduct in their vicinity
 - t. Ensuring no spurious liquor is sold
 - g. Ensuring no brand pushing to consumers
 - h. Ensuring consumers have choice of brands in their vend
 - Mandatory purchase of supply from L1 license holders in Delhi etc. and no direct purchase from manufacturers
 - j. Ensuring no underage person is sold alcohol and an ID check is conducted when necessary
 - k. Licensee will ensure no dry snacks or cooked food outlet gets opened right outside the shop which encourage people to drink and loiter around the shop itself.

The compliance of license parameters and maintenance of law and order in the vicinity of his vends shall be an important parameter to decide whether his zonal license would be renewed at the end of year.

- 7.11 Stringent penal action will be taken against the licensee if any of the license conditions is not complied with, including but not limited to immediate cancel ation of the license of the particular vend with no reduction of license fees for the entire zone.
- 7.12 The licensee will ensure that the operation of L-7V Vend is totally computerized having facility of bar-code scanners. Billing shall only be through automatic decoding of bar codes through the scanners.
- 7.13 The Zonal licensee shall maintain appropriate records as specified by the Excise Department for retail vends in Form 2, Form 3 and Form 25.
- 7.14 The Licensee shall give to the Deputy Commissioner (Excise) a declaration in writing by the 8th day of every month certifying that he has declared all outstanding excise revenues and other dues recoverable from him. The Deputy Commissioner (Excise) or any Assistant Commissioner/Excise officer may refuse to issue any passes or permits to the licensee in the absence of such declaration or any sufficient reasons, to be recorded in writing, if he has reasons to believe that the Licensee has not, on demand paid any dues recoverable or dues

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be entitled to any compensation or relief on account of such refusal Department at the time of initially applying for the License. The L-7Z & L-7V licensee shall not furnishing of wrong information or/and suppressing the material information furnished to the payable on account of undue pecuniary benefits obtained by the License holders due to

- 7.15 and Foreign liquor separately by the 7th day of every following month. The zonal licensee shall submit monthly statement as prescribed in Form 11, of sale of Indian
- 7.16 of all the rules and regulations. The retail licenses shall be renewable subject to timely payment of license fee and compliance
- 7.17 No person to whom License has been granted shall be chilled to claim renewal thereof and rio the expiry of the period for which the same remains in force. claim shall lie for darnages or otherwise in consequence of any refusal to renew a License on
- 7.18 Excise Supply Chain Information Management System. [] and non-IT infrastructure at the licensed premises for successful implementation of the licensees. The licensee shall be required to produre, install and make necessary provisions for the standard operating procedures for barcoding shall be made available to all L-72 & L-7V For implementation of the Excise Supply Chain Information Management System (ESCIMS)
- The licensee must install CCTV Cameras at appropriate places with the minimum coverage of 50 meters in and around the store and archival period of minimum 30 days.
- 7.20 The L-7V licensee may be allowed to issue P-10/P-10E permits.
- 7.21 The retail licenses shall be renewable subject to timely payment of license fee and compliance of all the rules and regulations
- 8. LICENSED PREMISES
- 8.1 shall be duly insured against Fire and Nathral Hazards The Licensed premises shall have adequate storage facilities, proper Electrical Fittings and
- 8.2 The license premises shall not lie in a non-permissible area. In case, the license premises a non-permissible area, the same rhay be considered with the prior approval of the ics
- PAYMENTS
- 9.1 of his License through online mode (e-challan) or by bank draft drawn in favour of Deputy Correpissioner (Excise), Government of NOT of Delhi The Licensee shall make all the payments to the department in connection with the operation
- 9.2 the date next following the day on which such payment became due. Further, if the default .If a licensee defaults in paying the monthly advance license fee, either partially or fully, then day on the sum due till the date of adual phyment shall be levied continues beyond the 15th day of the month, then an additional penalty at the rate of 0.1% per he shall be liable to pay, on the sum due, a simple interest at the rate of 12% per annum from
- 9.3 account of any delay in the payment of any amount due to him by the Government the Licensee shall not be entitled for any interest or any other relief or compensation on
- 10. PROHIBITION
- 10.1 in Article 47 of the Constitution of India, the Government may issue orders and directions from In pursuance of the Directive Principles of the State Policy relating to prohibition as contained





compensation shall be payable on that decount. time to time and such orders and directions shall be binding on the Licensee and no ϵ

10.2 The Licensee shall inter-alia abide by the following prohibitory measures namely

declaring that "Drinking of Liquor is injurious to Health" The licensee shall display a noticy board prominently in front of the licensed premises

- =: contagious disease. shall employ any person under the age of 21(twenty one) years or suffering from The Licensee shall neither sell liquor to persons who are below the prescribed age rior
- Ξ: However, in-Shop branding shall be permitted only as per the Delhi Excise Rules, 2010. Tolevision Network (Regulation) Act, 1995 (7 of 1995) and the rules made there under conforms to the Programme Code and Advertisement Code as laid down in the Cable nomenclature of a liquor brand in the electronic media, unless such advertisement The Licensee shall not advertise any liquor product or any products having similar
- 3 No person shall print or publish in any newspaper, book, booklet, leaflet or any other nomenclature similar to a liquor brand. soliciting the use of or offering any fiquor or intoxicating drug or any other product having or otherwise display or distribute any advertisement or other

<u>.</u>1 FURNISHING OF INFORMATION

breach of the Terms and Conditions of the License, Breach of Terms and conditions may also Commissioner or Assistant Commissioner or Excise Inspector. Any refusal to furnish the result in non-issue of Transport Permits or suspension/carcellation of License. information, furnishing of false information|or non-compliance of the orders will be regarded as The Licensee shall be bound to furnish apy information in connection with L-7Z/L-7V License the time prescribed by

POWER TO SUSPEND OR CANCEL LICENSE AND FORFETURE OF SECURITY

12.

- 12.1 of the Delhi Excise Act, 2009 and rules make there under. The Authority granting L-7Z/L-7V license rhay suspend or carrel the license as per provisions
- 12.2 The Licensing Authority may order forfeithre of part or whole of Security Amount in case of breach of any of the Terms and Conditions of L-72/L-7V Lidense
- 12.3 participating in any other bidding process for a period of two years. torfeited and the zone will be re-tendered and the said licensee will also be prohibited from surrender of a retail license by a zonal licensee, the security deposit shall be
- : grant of L-7Z/L-7V license. Applicants are also hereby advised to access, read and understand of the Terms and Conditions as if they we're expressly set out in the Terms & Conditions for the same before applying orders/directions issued there under shall be deemed to form an integral and inseparable part The Terms & Conditions of the Dethi Excise Act, 2009 and Dethi Excise Rules, 2010 and all

COMMISSIONER (EXCISE) A GOPI KRISHNA

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Detail of Zone Retail Licensees

1		ie Ketan ine		
S.No.	Name of the Licensee Holders	License Name	Zone	Address
1.	M/s Bhagwati Transformer Corp	L-7Z	1	E-157, Basement, Kalkaji, New Delhi-110019
2.	M/s Khao Gali Restaurants Pvt. Ltd.	L-7Z	2	E-221, Naraina vihar Delhi-110028.
3,	M/s Khao Gali Restaurants Pvt. Ltd.	L-7Z	3	E-221. Naraina vihar Delhi-110028.
4.	M/s Magunta Agro Farms Pvt. Ltd	L-7Z	4	17/276 ,old Post office,road, Nellore. Andhra Pradesh-524001
5.	M/s Multicity Hospitalities LLP	L-7Z	5	417/1, Khasra no. 375, VillGadaipur, opp. Gurudwara, Govind Sadan, New Delhi-110030
6.	M/s JSN Infratech LLP	L-7Z	6	First floor . 8 community center ,new friends colony , delhi
7.	M/s JSN Infratech LLP	L-7Z	7	First floor . 8 community center ,new friends colony , delhi
8.	M/s Adharv Enterprises	L-7Z	8	E-78, Jeevan Niketan Paschim Vihar, New Delhi-110087
9	M/s Millennium Infraengineers Pvt Ltd	L-7Z	9	13, Shiv Vihar, Kamla Nehru Nagar ke pass. Bhankrota, Jaipur-302024.
10	M/s Sakriya Technologies Pvt Ltd	L-7Z	10	Flat No. A-2/36, Shivaji Co-op GHS Ltd, Rohini Sector-14 Delhi-110085.
11	M/s Nova Garments Pvt Ltd.	L-7Z	11	Plot No. 2, Near Rara wala , Ludhiana, Punjab-141001
12	M/s Path2way HR Solutions Pvt. Ltd	L-7Z	12	Road No. 42, House No. 55, Ground Floor, West Punjabi bagh Delhi- 110026.
13	M/s Raisen Marketing Pvt. Ltd.	L-7Z	13	G-2/119 A, Gulmohar Colony, Trilanga , Bhopal - 462039.
14	M/s Origin Appliances Pvt. Ltd	L-7Z	14	Shop No. 23,24,25,28,29,30 DD Mall, Bawana Sector-05, Delhi-110039.
15	M/s Nova Garments Pvt Ltd.	L-7Z	15	Plot No. 2, Near Rara wala , Ludhiana, Punjab-141001
16	M/s Origin Appliances Pvt. Ltd	L-7Z	16	Shop No. 23,24,25,28,29,30 DD Mall, Bawana Sector-05, Delhi-110039,
17	M/s Sainik Industries Private Limited	L-7Z	17	606-607, 6th floor, Commercial place, Hotel Le-meridian ,New Delhi- 110001
18	M/s Sri Avantika Contractors (1) Limited	L-7Z	18	D. No. 8-2-603/23/3 & 15, 3rd floor, HSR Summit, Road No. 10, Banjara Hills, Hyderabad-500034.



	M/s Universal Distributors	L-7Z	19	Shop No. 2, JMD Kohinoor Mall, GK-2, N.D48
	M/s Glow Tradex India Private Limited	L-7%	20	Plot No. 181, 2nd floor. Block-E, Naraina vihar. Delhi-110028.
	M/s Trident Chemphar Limited	L-7Z	21	Sy No. 66 & 67 Miyapur Hyderabad, Telangana- 500050
2	M/s Ace Finance Co.	L-7Z	22	House No. 207, Bakkarwala, Delhi-110041
3	M/s Magunta Agro Farms Private	L-7Z	23	17/276 ,old Post office road, Nellore, Andhra Pradesh-524001
4	M/s Trident Chemphar Limited	L-7Z	24	Sy No. 66 & 67 Miyapur Hyderabad, Telangana- 500050
25	M/s Path2way HR Solutions Pvt. Ltd	L-7Z	25	Road No. 42, House No. 55, Ground Floor, West Punjabi bagh Delhi-110026. D. No. 8-2-603/23/3 & 15.
26	M/s Sri Avantika Contractors (1) Limited	L-7Z	26	D. No. 8-2-603/23/3 & 13.3 3rd floor, HSR Summit. Road No. 10, Banjara Hills, Hyderabad-500034. E-157, Basement, Kalkaji.
27	M/s Bhagwati Transformer Corp	L-7Z	27	New Delhi-110019 Shop No. 27 A, Ground
28	M/s Chanmeet Leasing & Finance Pvt	L-7Z	20	Floor, D Mall ,Rohini Sector-10, Delhi-110085.
29	1.td M/s Universal Distributors	L-7Z	29	Shop No. 2, JMD Kohinoor Mall, GK-2, N.D48
30	M/s Popular Spirits LLP	L-7Z	30	D-240, T/F Defence colony, South Delhi- 110024
31	M/s Popular Spirits Divide	L-7Z	31	Flat No. 3, RAMS Flats New no. 23, old no. 9, Na Road, T. Nagar, Chennai-
	Limited	L-7Z	32	600017. 67/1, Sedarpet Main Road Opp Me Dowel
32	M/s Pixie Enterprises Private Limited			Puducherry605111

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